

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
(WESTERN ZONE) PUNE**

Original Application No. 31/2023

1. Prasad M. Mulye

...Applicant

VERSUS

1. M/s. Bharat Serums and Vaccines Ltd.

& Ors

...Respondents

PURSIS

Pursis on behalf of the Advocates for the Applicant is as follows

The Applicant humbly submits the pursis as under:

1. That, a Rejoinder dated 24/01/2024 was filed before the Hon'ble Tribunal mentioning certain facts which are crucial in deciding the present application.
2. That, as per the order of this Hon'ble Tribunal dated 29/01/2024 it was observed that the said Rejoinder is not in an Affidavit format.
3. The Advocates on behalf of the Applicant thereby wishes to withdraw the said Rejoinder dated 24/01/2024 thereby filing a fresh rejoinder in an Affidavit format abiding by the said order.
4. It is to be noted that, the contents and substance of the said Rejoinder is not altered. Only the chronology of the paragraphs is changed. The said fresh

document is filed in order to avoid confusion and inconvenience while adducing arguments.

5. Hence, instead of the said Rejoinder dated 24/01/2024 the latest Affidavit in Rejoinder may kindly be consider as the basis. Through this pursis the Rejoinder dated 24/01/2024 is 'not pressed'.

Hence, this Pursis.



Date – 19/03/2024

Advocates for the Applicant

Pune

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

(WESTERN ZONE) PUNE

Original Application No. /2023

In The Matter Of:

Prasad M. Mulye

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INDEX

Sr. No.	Annexures	Particulars	Page No.
1.		Affidavit in Rejoinder	886-896
2.	J	The list of the Hazardous substances produced by R-1	897-898
3.	K	The copy of the Combined Consent to Operate and Authorisation dated 16/10/2019 and 30/05/2023	899-921
	L	The copy of the show cause notices dated 02/12/2022 and 02/01/2023	922-928

M	The copy of the said Civil Case No 6284/2023	929-936
N	The copy of the show cause notice dated 03/02/2023	937-938
O	The copy of the Notifications S.O.1223 (E) dated 27 th March 2020 and S.O. 3636 (E) dated 15 th October 2020	939- 984
P	The copy of the letter addressed to All Member Industries for AAMA CETP dated 21/11/2023	985- 986
Q	The copy of the Circular dated 05/01/2024	987
R	The copy of the Approval dated 27/02/2023	988-993
S	The copy of the letter dated 01/03/2023	994-998
T	The copy of the Circular issued by the MPCB dated 04/02/2022 along with two Circulars dated 11/11/2021	999-1008
U	The copy of the actual Pollution Index Score	1009-1014

19/03/2024

Pune

S. B. Brah

Advocates for the Applicant

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
(WESTERN ZONE) PUNE

Original Application No. 31/2023

(Under Section 18 (1) read with Section 14 and 15 of the National Green
Tribunal Act 2010)

1. Prasad M. Mulye

...Applicant

VERSUS

1. M/s. Bharat Serums and Vaccines Ltd.

& Ors

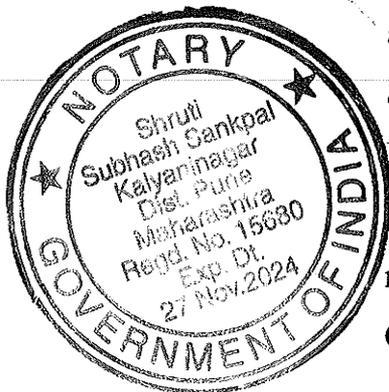
...Respondents

AFFIDAVIT IN REJOINDER ON BEHALF OF THE APPLICANT

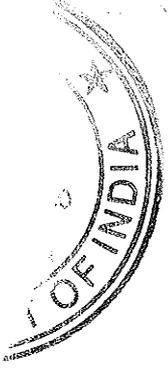
I, Prasad M. Mulye, Age: 57 years, Occupation: Business, the Applicant herein,
do hereby solemnly affirm and state on oath as follows;

Submissions with respect to R-1 Plant situated at AIROLI

1. R-1 BSVL has been given red colour consent by the MPCB for their Airoli R&D Centre. Red Consent and other proclaimed permissions are obtained in NO permitted zone for IT (Information Technology) & ITES (Information Technology Enable Services) sectors where Red Colour industry is not allowed. The R-1 BSVL also is not having permission under Factory Act. These things are being mentioned because all the above permissions are related to the Red Colour Consent and hence the R-1 Industry is not permitted to set



provisions under the Maharashtra Factories Act and it's Rules. (The copy of the said show cause notices dated ¹⁶12/2022 and 02/01/2023 are collectively annexed herewith as Annexure - L) Hence, it's quite clear that, the R-1 has set up a Factory in non-permissible zone.

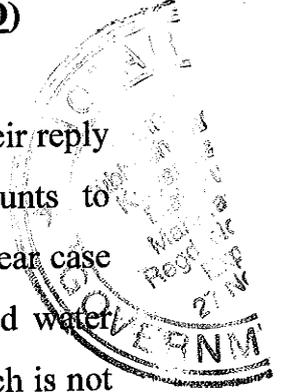
- 
5. Also, the R-5 Deputy Director, Industrial Safety and Health, Thane has initiated a legal proceedings against the R-1 which is pending before the Chief Judicial Magistrate, Thane bearing Civil Case No 6284/2023. (The copy of the said Civil Petition is annexed herewith as Annexure -M)
 6. Also, the MIDC, Mahape has issued a show cause notice to the M. Relable Spaces Pvt Ltd regarding sub-letting the Plot K-10 to R-1 against the policy of the Corporation. (The copy of the show cause notice dated 03/02/2023 is annexed herewith as Annexure-N)
 7. The above R& D division is set out in Non-permissible zone where neither R & D nor any Manufacturing Industry in Red or any other category is permitted.

Submissions with respect to R-1 Plant situated at AMBERNATH

1. The R-1's Ambernath Factory unit-1 is having production unit for injectable pharmaceuticals products and names of such formulation chemical based products are mentioned in the Consent to Operate. Many of the above mentioned products are API (Active Pharmaceutical Ingredients) and they shall be certified as per FDA. Regarding such products requirement of EC is compulsory or Pre EC product permission

under Environment Clearance Notification 2006 amended vide S.O.1223 (E) dated 27th March 2020 and S.O. 3636 (E) dated 15th October 2020 and as such clearance has not been not taken by the R-1, they are committing clear violation and breach of environmental norms. **(The copy of the Notifications are collectively annexed herewith as Annexure -O)**

2. The Total Density (TDS) data submitted on oath by the R-1 in their reply Affidavit dated 21/07/2023 is manipulated which also amounts to misrepresentation to the Hon'ble NGT as well as it is a crystal clear case of perjury. Further, the said TDS data itself shows that the said water cannot be recycled. The effluent water is used for gardening which is not permitted as per Consent to Operate issued by the MPCB and as per mandatory provision of maintaining ZLD.
3. There is no CETP in the nearby area available and CETP of MIDC is not operational hence the water balancing of R-1 is need to be verified considering the huge intake of water for manufacturing by the R-1.
4. It is vital fact that, the Additional Ambarnath Manufacturer's Association issued a letter dated 21/11/2023 states that the CETP unit is now upgraded, improved and hence, factories can start discharging effluents. **(The copy of the letter addressed to All Member Industries for AAMA CETP dated 21/11/2023 is annexed herewith as Annexure-P)**
5. Subsequently, the decision with respect to discharging the effluent through CETP which was an outcome of a meeting between the R-2 MPCB and MIDC was also conveyed vide a Circular dated 05/01/2024. **(The copy of the said Circular dated 05/01/2024 is annexed herewith as Annexure -**



Q) Hence, a vital question arises as to how the R-1 was disposing the untreated waste in absence of functional CETP prior to 21/11/2023.

- 
6. The Water and Soil testing of the surrounding land is essential since it is already polluted because of previously discharged untreated water by the R-1 and it is pertinent to note that for the same reason the MPCB had issued closure notices to the R-1 Company earlier in the year 2017. **(The copy of the closure notice dated 13/06/2017 is annexed in the O.A at Annexure -C page 47)**
7. The R-3 MIDC on 27/02/2023 granted approval to the R-1 with respect to a building plan on Plot No K-27, K-27 part and K-27/1 in Ambarnath area by imposing certain general conditions thereby causing failure to mention about the restriction of construction within 200 m of the Chikloli Dam. **(The copy of the said Approval dated 27/02/2023 is annexed herewith as Annexure-R)**
8. The R-1 is having there Unit No.2 on MIDC Plot No K-27/1 where the R-1 BSVL is have Animal Testing facility and other activity which are also in non-permitted zone because the same plot falls under the high flood level Catchment Zone as declared by Irrigation Department and the related documents are already attached to the main Application. It is to be noted that the Irrigation Department had also communicated to the Additional Ambarnath MIDC that they have not permitted or provided any Consent to do any Construction Activity in Plot K-27/1, Anand Nagar, Addl. MIDC, Ambarnath (East), belonging to R-1 BSVL. **(The copy of the said letter dated 01/03/2023 is annexed herewith as Annexure -S)**

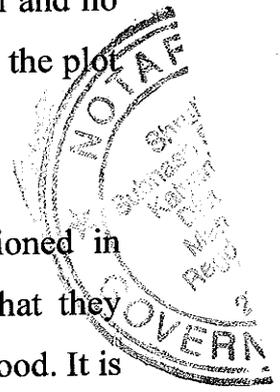
9. The facility at Unit No.2 on MIDC Plot No K-27/1 of R-1 BSVL is built without any approval of Irrigation Department hence, it is illegal and no one is allowed to construct anything or to conduct any activity in the plot of Additional Ambarnath MIDC.

10. It is surprising that the Respondent No. 1 BSVL has mentioned in paragraph no. 25 page 238 of their reply dated 21/07/2023 that they checked water quality of Chickloli dam and the water quality is good. It is serious issue because the -1 which is private company, is not at all having any authority to check the water quality of Chickloli Dam just because it is in the in Vicinity of their MIDC Plot No K-27/1 at Ambarnath. The data given of Bio-Medical Waste and hazardous waste generation and disposal hence has no meaning for the illegal activities done in the non-permissible zone by the R-1.

11. The Applicant wish to mention that whenever there is combine Consent to Operate (CTO) and Bio-Medical Waste Authorization together along with the fact that, the R-1 comes under the condition

- a. HCF's not having 2 and 3 above but generating Sewage/effluent quantity more than 100KLD
- b. HCF's having more than 100 beds
- c. BSLV is having in-built laundry

The above criteria's collectively attracts the consent regime mentioned for Red Colour Industry and hence the required consent by the MPCB was required but the R-1 has not taken any such legally required permission or consent. Also, **(The copy of the Circular issued by the MPCB dated 04/02/2022 along with two Circulars dated 11/11/2021 are collectively annexed herewith as Annexure - T)**





12. The R-1 has mentioned in their reply dated 21/07/2023 in paragraph no. 39 that the Pollution Score index of R-1 BSVL is just 55 but it is actually more than 62 even though calculated without the Bio-Medical Waste and hence the Hon'ble NGT's expert member is the best authority to understand that the R-1 is misleading grossly. The Circular of the R2 MPCB regarding red category is attached on basis of which it can be stated that R1 industry is under the red category regime. **(The copy of the actual Pollution Index Score is annexed herewith as Annexure -U)**

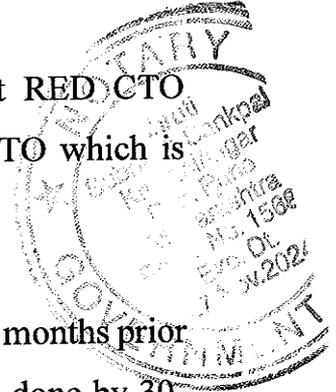
13. Pollution Index as declared by BSV is 55 will automatically shoot up since BMW waste is also generated by the Industry. Also BSVL is generating sewage /effluent quantity more than 100 KLD Per day which also attracts RED CTO. BSVL is having more than 100 beds / Cages for small animals wherein the small animals are housed, hence the same also attract RED CTO.

14. Without verifying the fact the MPCB R-2 has categorised BSVL Ambernath factory as a Pharmaceutical industry referred under serial No. 74 which are manufacturer products only. Whereas BSVL Ambernath is manufacturing bio-pharmaceutical formulation products, active pharmaceutical ingredients (API) products, products by fermentation, bulk product etc. BSVL Ambernath is generating hazardous waste as well in the form of bio-medical waste still MPCB has given them the consent to operate in orange category instead of red category. Kindly refer to the page no 52 where the MPCB has mentioned the said fact.

15. In fact the MPCB officials had visited the BSVL Ambernath on 19/06/2023 and had conducted inspection. From their inspection report it

can be clearly seen that, the BSVL manufactures BioPharma products hence also automatically attract Red CTO.

16. Taking into the consideration all the above points attract RED CTO whereas BSVL plant at Ambernath has obtained Orange CTO which is totally illegal.
17. Application of CTO renewal is not submitted in time i.e. Two months prior to expiry of Consent on 30/06/2022 (Application need to be done by 30-04-2022) whereas the application was submitted on 25-06-2022.
18. The Applicant had filed complaint regarding the same was made in November 2022. MPCB have therefore conducted inspection and correspondence was made in January 2023 post the complaint. Surprisingly, the inspection date for Consent renewal was 12-01-2023 and renewed consent to operate was issued very next day's i.e. on 13-01-2023.
19. The BSVL has submitted technically wrong information of pollution index – 55 instead of 62 under entry no. 74 which is applicable only for Pharmaceutical Industry as BSVL have shown industry as pharmaceutical industry only whereas it is a bio-pharmaceutical industry generating Bio-medical waste also.
20. MPCB without verifying have certified the say given by the company official mentioning the products – are not API which attract EC, whereas the products are produced by way fermentation, formulations, Bulk products etc. Whereas respondent no. 1 have informed that it is MPCB who have cleared the products as there not coming under EC category.



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21. Since the water from Chickloli Dam is in the vicinity of BSVL and a plot K27/1 of BSVL is already under the HFL Catchment zone, there are high chances of pollution of potable water body from which drinking water is supplied to Ambernath city.
22. Animal House is in HFL Catchment zone hence no activity permitted. Time limit of BMW disposal after its generation is 48 hours whereas disposal in actual done much later than the permitted time limit which can be observed from the records in the Animal house and the record submitted to waste management company.
23. Not only formulation but also doing fermentation, API Manufacturing, Generating BMW i.e. Food waste, Animal waste and Animal Caucus.
24. Replying to the MPCB is important even though it will be a repetition that the industry categorise under serial no 74 showing it as pharmaceutical industry only, whereas it is a Bio-pharmaceutical industry generating Hazardous and BMW wastes also the industry is manufactory API and Bulk Drugs.
25. That the R-2 MPCB without verifying the say given by BSVL regarding API Products, and without considering that the BSVL manufacture Bio-pharma products.
26. That the Respondent No. 6 – CPCB has not taken any initiative for verification of serious complaint relating to environmental pollution by BSVL.

27. The Respondent No. 4 – Irrigation Department has not given clearance to MIDC to build or construct industry like the one of R-1 on plot no.K-27/1 belonging to BSVL since it is coming under HFL Catchment zone.

28. The R-3 MIDC is responsible for allowing the construction in No permissible zone. The R-1 has constructed its industry in MIDC area for which MIDC has not considered the red category nature of the R-1 and has blindly allowed the R-1 industry to set up its unit in MIDC area.

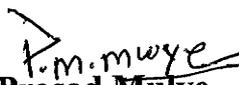
29. That, without taking into consideration the recent judgment given by the Hon'ble Supreme Court in Civil Appeal Nos. 12122-12123 of 2018 Municipal Corporation of Greater Mumbai Versus Ankita Sinha & Ors the R-1 is trying to bring the irrelevant issues related to Locus standi. The Hon'ble NGT is empowered is entitled to deal with this application as it pertains to substantial issue related to environment.

I also affirm that the contents of the above Para. Numbers 1 to 29 of the Rejoinder are correct and true to my knowledge, information and belief, and hence, I sign this at Pune on this 19th day of March, 2023.

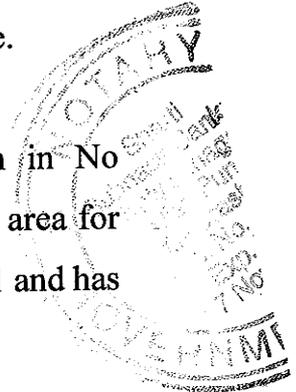
Place: Pune,

Dated: 19/03/2024

I know the affiant


Mr. Prasad Mulye

(Applicant)



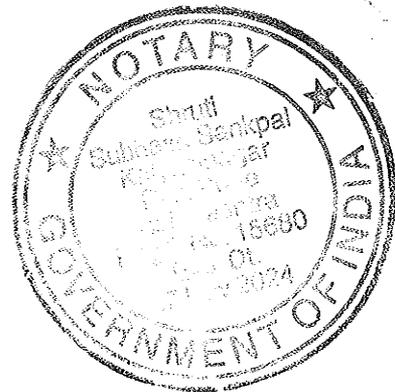
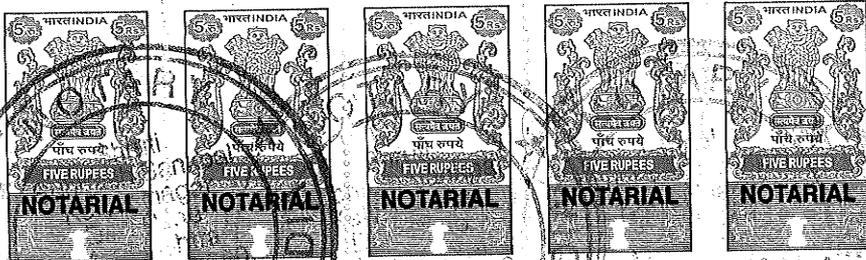
VERIFICATION

Prasad M. Mulye, do hereby affirm and solemnly affirm and state on oath that the contents of paragraph nos. 1. to 30. of the facts are true to my personal knowledge, information and belief and paragraph nos. A to F are grounds which I believe to be true on legal advice and contents pertaining to limitation, interim prayers and final prayers are also true, correct and based on legal advice and that I have not suppressed any material fact hereinabove. In witness whereof I have signed below at Pune on 19th of March 2024.

(Awake)

Advocates for the Applicant

Applicant
P. m. mulye
(Prasad M. Mulye)



BEFORE ME

(Signature)
Shrutii Subhash Sankpal
ADVOCATE & NOTARY
GOVERNMENT OF INDIA

Noted & Registered
at Serial No. *615/2024*
Date. *19 MAR 2024*



J

Items of Raw Materials	During the Previous Financial Year	During the current Financial year	UOM
Acetic Acid Glacial	5.34	7.99	Ltr/A
Absolute Alcohol	897.78	897.82	Ltr/A
Amphoteric B India	0.89	2.69	Kg/Annium
Amphoteric B Lipid Powder	18.16	8.21	Kg/Annium
Amphoteric B USP Non Microsized	17.09	18.93	Kg/Annium
Benzyl Alcohol BP	10.83	1.80	Ltr/A
Benzyl Alcohol IP	54.46	44.35	Ltr/A
Carboprost Tromethamine (MSR LAB) BLOCK	0.07	0.30	Kg/Annium
Chitosam	334.33	598.09	Ltr/A
Chitosam HP	11.14	23.75	Kg/Annium
Croscel Meta	0.85	0.39	Ltr/A
Croscel Mixed Homers	304.17	184.64	Ltr/A
D Mannitol - SDCAA	223.90	280.92	Kg/Annium
Dichloromethane Mersch	13.50	38.44	Ltr/A
Dichloromethane Ranchem	8.29	12.14	Ltr/A
Oleoyl Phosphatidylcholine DIPC	8.25	10.43	Kg/Annium
Oleoyl Phosphatidylglycerol DOPG	2.76	4.61	Kg/Annium
Disodium Hydrogen Phosphate AnH Carton	9.66	17.58	Kg/Annium
Disodium Hydrogen Phosphate Dihydrate	6.42	3.39	Kg/Annium
Egg Lecithin	12.98	25.61	Kg/Annium
Erythragin Sodium	8.83	12.46	Kg/Annium
Erythralin	41.50	12.50	Ltr/A
Glycerin	34.44	47.43	Kg/Annium
Hydroxine Hydrochloride	0.00089	0.09	Kg/Annium
L-Histidine	0.06	0.32	Kg/Annium
Human Albumin	10.00	4.20	Ltr/A
Hydrochloric Acid Concentrated (HCl)	678.88	722.05	Ltr/A
Isa Propyl Alcohol	14090.17	17449.92	Ltr/A
Lipoid DSPG-Hu	17.86	38.23	Kg/Annium
Lipoid HSPC-3-3	49.27	96.31	Kg/Annium
L-Methionine	0.66	0.79	Kg/Annium
Maltose	31.58	55.25	Kg/Annium
Methanol Extra Pure	591.18	1361.68	Ltr/A
Octanic Acid	2438.48	2443.38	Ltr/A
Pipain	74.12	84.82	Kg/Annium
Polyamer 288 (Auro F-68)	3.48	1.79	Kg/Annium
Polysorb Alcohol	7.20	14.25	Kg/Annium
Pro-Cho 3 CDH 1 L 88 12-7062	204.08	523.90	Ltr/A
Resomer H 202 H	4.63	9.15	Kg/Annium
Resomer RG 502 H Leprolide	0.03	0.01	Kg/Annium
Resomer RG 752 H Leprolide	4.26	8.78	Kg/Annium
Sodium Acetate Anhydrous	0.27	0.52	Kg/Annium
Sodium Ascorbate	0.12	0.09	Kg/Annium
Sodium BI Carbonate	4.00	1.98	Kg/Annium
Sodium Carbonate Anhydrous	3.84	7.86	Kg/Annium
Sodium Chloride	3848.83	3354.98	Kg/Annium
Sodium Citric	1.39	2.20	Kg/Annium
Sodium Deoxycholate	13.40	13.42	Kg/Annium
Sodium Dihydrogen Phosphate Dihydrate	2.11	2.63	Kg/Annium
Sodium Hydroxide	1481.14	1859.94	Kg/Annium
Sodium Hydroxide IP/IP (Merck)	1.10	0.53	Kg/Annium
Sodium Hypochlorite	274.90	194.83	Ltr/A
Sodium Thiosulfate	14.44	22.49	Kg/Annium
Soybean Oil	218.11	470.50	Kg/Annium
Succinic Acid Disodium Hexahydrate	5.73	8.46	Kg/Annium
Sucrose Ferro	541.28	506.38	Kg/Annium
Tart. Bitartri	0	0.00	Ltr/A

41

282



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T.S. [Signature]

Item Name	0.32	0.38	Kg/Annum
Thiomersal			
Tri Sodium Citrate	1.12	0.08	Kg/Annum 263
Tween 20 (Polysorbate 20)	0.42	0.50	Ltr/A
Tween 80 (Polysorbic 80)	0.75	0.58	Ltr/A
Working Cell Bank	2	5.00	Nos./Y
Plasma Snake Venom Antiserum	30843.77	44863.68	Ltr/A
Plasma Rabbits Antiserum	15199.57	8018.80	Ltr/A
Anti-D Immunoglobulin Monoclonal	17.22	9.33	Ltr/A
Follicle Stimulating Hormone FSH	0.03	0.04	Kg/Annum
FSH HP (Bov Bioscience)	0.04	0.06	Kg/Annum
Menotrophin HP	0.22	0.48	Kg/Annum
Human Chorionic Gonadotropin Bov Bio	0.33	0.08	Kg/Annum
Human Chorionic Gonadotropin plain	0.00018	0.00	Kg/Annum
Normal Immunoglobulin	188.32	501.04	Ltr/A
Phosphoric Acid (Orthophosphoric Acid)	6.90	5.52	Ltr/A
Polymyxin B Sulphate Micronised	13.59	20.85	Kg/Annum
Streptokinase Bulk	21.89	6.17	Ltr/A
Tetanus immunoglobulin	32.21	42.10	Kg/Annum
Urokinase Powder	0.25	0.04	Kg/Annum
Goserelin Acetate	0.02	0.01	Kg/Annum
CUPRIC SULPHATE PENTAHYDRATE	0	0.00	Kg/Annum
MANGANESE SULPHATE MONOHYDRATE	0.007	0.00	Kg/Annum
SULPHURIC ACID	0.10	0.00	Ltr/A
RESOHER RG 503 H	0.02	0.01	Kg/Annum
Leuprolide Acetate	1.16	2.32	Kg/Annum
HYDROCHLORIC ACID Concentrated Ph. Eur.	4.45	7.06	Ltr/A
CHLOROFORM EMPROVE GRADE	191.33	1253.43	Ltr/A
UTI Bulk	358.60	269.77	Kg/Annum
DL-Alpha Tocopherol	0.18	0.37	Kg/Annum
Ultra Glutamine-I	0	0.00	Ltr/A
Urea	39.43	0.00	Kg/Annum
Isopropyl alcohol (IPA) Ph, EU	82.48	0.00	Ltr/A
Potassium Dihydrogen phosphate	0	0.00	Kg/Annum
PEARLITOL PF MANNITOL	23.47	27.95	Kg/Annum
FETAL CLONE 1	470.50	218.00	Ltr/A
Plasma Pavia Adsorbant	3.12	0.40	Kg/Annum
Erythrocyte Strain Adsorbant	5.12	0.64	Kg/Annum
WATER FOR INJECTION 10 ML L.P.	893001.00	1082613.00	Nos./Y
EXCELL - ANTIFOAM	2.93	0.92	Ltr/A
WORKING CELL BANK, MANTI-D	6	2.00	Nos./Y
ALBUTIN 20 %	18.00	8.00	Qnt/Y
CD MEDIA 3	16.81	7.82	Kg/Annum

42

D(+)-GLUCOSE (DEXTRORSE)	7.31	4.13	Kg/Annum 264
Amphotericin B USP Micronised	25.75	48.71	Kg/Annum
Glycine	1610	1847.03	Kg/Annum
Menotrophin	0.15	0.25	Kg/Annum
rHCG Working cell bank	1	0.00	Nos./Y
TRIS (Tromethamine)	3.15	0.99	Kg/Annum
SODIUM HYDROXIDE PH EUR, BP, JP, USP	16.22	4.53	Kg/Annum
SODIUM CHLORIDE BP, EP, JP, USP	0	0.00	Kg/Annum
HYDROCHLORIC ACID USP, BP, EP, JP	0	0.00	Ltr/A
ETHANOL 100%	0	0.00	Ltr/A
D-PHOSPHORIC ACID, 85% USP, BP, PH EUR	1.34	0.51	Ltr/A
WORKING CELL BANK, MANTI-D	0	2.00	Nos./Y
SODIUM PHOSPHATE, MONOBASIC, MONOHYD	1.38	0.57	Kg/Annum
SODIUM PHOSPHATE, DIBASIC, HEPTAHYDRATE	7.33	2.57	Kg/Annum
GLYCINE USP	6.65	3.26	Kg/Annum

TEC



MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 022-27572730

Fax : 022-27571588

Email : ronavimumbai@mpcb.gov.in



Regional Office Navimumbai,
Rajgad Bhavan, 7th floor, Sector 11,
CBD Belapur,

Navimumbai-400614

Ref/SSI

RO-NAVI MUMBAI COMBINED CONSENT/1910000819

Date 16/10/2019

To,
M/s. Bharat Serums & Vaccines Limited
Plot No. K-10, Kalwa Indl Area,
Airoli, Navimumbai

Subject: Combined Consent to operate under RED category to Industry and Health Care Establishment (HCE)

Ref : 1. Your BMW authorization and Consent application received to MPCB

Combined Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous Wastes (M, H & T M) Rules 2008 is considered and the consent is hereby granted subject to following terms and conditions and as detailed in the schedule I, II, III, IV & V annexed to this order:

- The consent to operate is granted for a period for 31/12/2024.
- The capital investment of the PCE is Rs. 5.46 Cr. (C. A. Certificate submitted by the applicant)
- The Consent is valid for the Activity of-

Sr. No.	Activity	Reds
1	Research & Development Activity	As per Order

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. No.	Description of effluent	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1	Waste effluent	4.5	As per Schedule - I	Recycle & Reuse
2	Domestic effluent	2.0	As per Schedule - I	Recycle & Reuse

- Conditions under Air (P&CP) Act, 1981 for air emissions:

Sr. No.	Description of Stack	Number of Stack	Standards to be achieved
1	D.G. Set (500 KVA)	1 No.	As per Schedule - II

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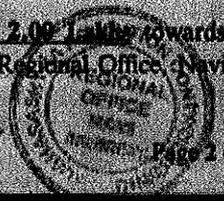
6. Hazardous Wastes:

S. No.	Type of Waste	Quantity	Unit	Disposal
1	5.1 Used or Spent Oil	98	Lit/A	CHWTSDF / sale to authorized party
2	34.3 Chemical sludge from waste water treatment	200	Kg/M	CHWTSDF
3	28.6 Spent solvents	01	Kg/M	CHWTSDF
4	33.1 Empty barrels/containers/liners contaminated with hazardous chemicals/wastes	100	Nos./M	CHWTSDF / sale to authorized party
5	33.2 Contaminated cotton rags or other cleaning materials	50	Kg/A	CHWTSDF
6	36.2 Spent carbon or filter medium	100	Kg/A	CHWTSDF
7	28.1 Process Residue and wastes	400	Kg/A	CHWTSDF

7. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
8. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
9. This consent is issued subject to conditions mentioned below,
 - i) The "authorized Person" Director/ Medical Officer, M/s. Bharat Serums & Vaccines Limited, Plot No. K-10, Kalwa Indl Area, Airoli, Navi Mumbai, Navi Mumbai, shall comply with the provisions of the Environment (Protection) Act, 1986, and the Rules made there under.
 - ii) Any unauthorized change in equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization.
 - iii) If the built up area exceeds more than 20,000 sq. mtrs. and if the establishment is commissioned after 14.09.2006, the project proponent shall comply EIA Notification 14.09.2006 by obtaining Environment Clearance.
 - iv) You shall submit details of Management and Handling of outdated, discarded, unused Cytotoxic drugs generated in the Cancer centers, research and health care in the format prescribed by CPCB which is available on www.cpcb.nic.in along with Annual Report to MPCB with a copy to CPCB before 31st January every year.
 - (v) You shall manage the Mercury Waste in the HCE in environmentally sound manner (including storage, spilled collection, transportation and disposal) as per CPCB guidelines published on CPCB website www.cpcb.nic.in dated: 07.09.2010 as detailed in document entitled "Environmentally Sound Management of Mercury Waste in Health Care Facilities".
 - (vi) You shall submit Bank Guarantee of Rs. 2.00 Lakhs towards compliance of condition mentioned at Annexure - III to Regional Office, Navi-Mumbai, valid up to 30/03/2025 within 30 days.

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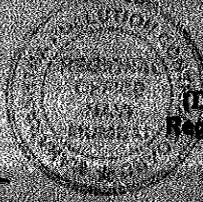
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Maharashtra Pollution Control Board
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- (vi) You shall submit compliance of Bank Guarantee conditions (Refer Schedule-III) every six months to Regional Officer, Navi-Mumbai for verification purpose.
- (vii) You shall submit application for renewal of Combined Consent and Biomedical Waste authorization before 120 days along with appropriate fees.

For and on behalf of the
Maharashtra Pollution Control Board



(Dr. A. N. Harshvardhan)
Regional Officer, Navi-Mumbai

Received Consent / Authorization fee of -

S.No.	Amount	TXN No.	Date	Drawn On	Remarks
1.	25000/-	TXN1908000343	06-08-2019	E-Payment	
2.	1,25,000/-	0184285	13/07/2017		
3.	25000/-				Balance Consent Fees consider as per previous consent issued on 28/07/2017

Copy to:

- 1. Sub-Regional Officer - Navi Mumbai, MPCB - They are directed to ensure the compliance of the CCA conditions.
- 2. Chief Accounts Officer, MPCB, Mumbai - for information.

MPCB-CONSENT-0000077919

Page 3 of 12

T.C.



Schedule-I

D) Terms & Conditions for compliance of Water Pollution Control

- 1) A) You shall provide combined waste water primary treatment for the Trade effluent and domestic sewage generated from the HCB and thereafter the treated effluent shall be discharged in to Combined wastewater effluent Treatment Plant with the adequate design capacity followed by Ozonation and the total treated effluent shall be recycle / reuse for toilet flushing after achieving standard prescribed below and there should not be any discharge outside the factory premises.
- B) The Applicant shall operate the combined waste water treatment plant to treat the trade and domestic effluent so as to achieve the following standard prescribed by the Board or under E P Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sl. No.	Parameters	Discharge Standards applicable Limiting Concentration
01	pH	6.5-9.0 unit
02	Oil & Grease	10 mg/l
03	BOD (3 days 27°C)	30 mg/l
05	COD	250 mg/l
06	Total Suspended Solids	100 mg/l
08	Bio-Assay test	90% survival of fish after 96 hours in 100 % effluent

- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waste water & the system for the disposal of effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps for expansion / modify or establish any modification to treatment and disposal system or an extension or addition thereto.
- 3) You shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) You shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.



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ii) Conditions under Water (Prevention & Control of Pollution) Cess Act, 1977 as amended

The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 and as amended, by installing water meters, filing water cess returns in Form-I and other provisions as contained in the said act.

S. No.	Purpose for water consumed	Water Consumption quantity (GSI)
1.	Industrial Cooling and boiler feed etc.	00
2.	Domestic purpose	2.5
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	5.0
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	
5.	Other such as agriculture, gardening, etc.	0



Maharashtra Pollution Control Board

T. C. Prakash



Schedule-II

Terms & conditions for compliance of Air Pollution Control

1. As per your application, you have proposed / provided the Air pollution control (APC) system and also proposed to erect/erected following stack (s) to observe the following fuel pattern:-

No.	Stack Attached to	Height in meter above roof	Fuel	Quantity	Unit
1	D.G. Set (500KVA)	5.0	Diesel	100	Lit/Day

2. The applicant shall provide stack height of 4.0 mtrs operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

No.	Parameters	Not to exceed	Standards
1.	Particulate matter	Not to exceed	50 mg/Nm ³
2.	Nitrogen Oxides NO and NO ₂ expressed as NO ₂	Not to exceed	400 mg/Nm ³
3.	HCl	Not to exceed	50 mg/Nm ³
4.	Total Dioxins and Furans	Not to exceed	0.1ngTEQ/Nm ³ (at 11% O ₂)
5.	Hg and its compounds	Not to exceed	0.05 mg/Nm ³
6.	SPM/TPM	Not to exceed	150 mg/Nm ³
7.	SO ₂	Not to exceed	02 kg/Day

3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the above standards:
5. Control Equipment: Industry shall provide adequate air pollution control system such as dust collector/wet scrubbing system and etc. of sufficient capacity at all sources of emission.
6. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

7. Conditions for D.G. Set

- a. Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
- b. Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The

MPCB-CONSENT-0000077919

T. S. B. [Signature]



Page 6 of 12



measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.

- c. Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
- d. Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
- e. A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
- f. D.G. Set shall be operated only in case of power failure.
- g. The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
- h. The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.

Other Conditions:

- 1) The industry should not cause any nuisance in surrounding area and if noticed, shall voluntarily close down the manufacturing activity.
- 2) The industry should monitor stack emissions and ambient air quality regularly.
- 3) Industry shall not change fuel pattern or use Coal/Furnace oil as a fuel without permission of Board.



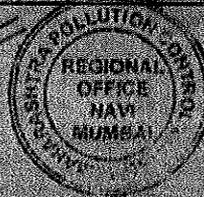


Schedule-III

Treatment and Disposal of Biomedical Waste generated from Hospital to CBMWTSDF

The authorisation is granted for generation and disposal of Bio-Medical Waste (BMW) to CBMWTSDF in waste categories and quantities listed here in below :

Sr. No.	Category	Type of Waste	Quantity not to exceed (Kg/M)	Segregation Colour coding	Treatment & Disposal
1	Yellow	a) Human Anatomical waste	--	Yellow coloured non-chlorinated plastic bags	No onsite treatment of BMW is required. The above mentioned Bio medical Waste shall be sent to Common BMW Treatment & Disposal facility authorised by MPCB i.e. CBMWTSDF
		b) Animal Anatomical Waste	--		
		c) Soiled Waste	15		
		d) Expired or Discarded Medicines	--		
		e) Chemical Waste	--	Separate collection system leading to effluents treatment system	
		f) Chemical Liquid Waste	--		
		g) Discarded linen, mattresses, beddings contaminated with blood or body fluid.	--		
		h) Microbiology Biotechnology and other clinical laboratory waste	300	Autoclave safe plastic bags or containers	
2	Red	Contaminated waste (Recyclable)	--	Red coloured non-chlorinated plastic bags or containers	
3	White (Translucent)	Waste sharps including Metal	35	Puncture proof, Leak proof, tamper proof container	
4	Blue	a) Glassware	--	Cardboard boxes with Blue colored marking	
		b) Metallic body implants	--		



T.C. Prade



Schedule-IV : Bank Guarantees

Statement of conditions to be complied and Bank Guarantee imposed to ensure timely compliance to be observed

Sl. No.	Activity / Condition to be Complied	Compliance Timing (Month)	Bank Guarantee Amount
I(A) Operation and Maintenance			
1	To Segregate and Handle BMW as per Rule	Continuous	50,000/-
2	Operation and Maintenance of combined waste water treatment plant to achieve prescribed discharged standards	Continuous	50,000/-
I(B) Records			
1	To Maintain records of BMW and submission of Annual Report in Form -II before 31 st January	Continuous	25,000/-
2	To maintain records of BMW material delivered to CBMWTSDP	Continuous	25,000/-
II Performance			
1	To provide BMW separate storage facility	Six	50,000/-
2	To install Combined Wastewater Treatment Plant / STP for treatment of sewage	Six	1,00,000/-
		Total	3,00,000/-

In Words- Rupees Three Lakh only

Note : You shall submit the B.G. valid for additional 03 month period after the validity of your granted CCA.



T. C. B. Prade



Schedule-V
General Conditions

The following general conditions shall apply as per the type of the industry

- 1) You shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) You should monitor effluent quality, stack emissions, noise and ambient air quality quarterly.
- 3) You shall provide pots in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 4) Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
- 5) You shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 6) You shall submit, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992 to Regional Office, Nagpur, the 30th day of September every year.
- 7) You shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the HW (MH&TM) Rules 2008, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 8) You shall comply with the Hazardous Waste (M, H & TM) Rules, 2008 and submit the Annual Returns to RO- Nagpur as per Rule 5(6) & 22(2) of Hazardous Waste (M, H & TM) Rules, 2008 for the preceding year April to March in Form-IV by 30th June of every year.
- 9) An inspection book shall be opened and made available to the Board's officer during their visit to the HCE.
- 10) You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
- 11) You shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent & authorization condition towards Environment Protection.

MPCB-CONSENT-0000077919

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Page 10 of 12



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Maharashtra Pollution Control Board
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- 12) Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 13) Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the HCE.
- 14) You shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 15) You should not cause any nuisance in surrounding area.
- 16) You shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 17) You shall maintain good housekeeping.
- 18) You shall bring minimum 33% of the available open-land under green coverage/ plantation. The applicant shall submit a yearly statement to Regional Office Nagpur by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
- 19) The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance/ pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
- 20) You shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. You will not carry out any activity, for which this consent has not been granted/ without prior consent of the Board.
- 21) You shall submit 5th Monthly statement in respect of obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can be downloaded from MPCB official site).
- 22) You shall submit official e-mail address and any change will be duly informed to the MPCB, forthwith.
- 23) You shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dtd. 16.11.2009 as amended.
- 24) You shall observe provisions of E-waste (Management and Handling) Rules 2011 and Battery Waste (Management and Handling) Rules 2001, as amended.
- 25) The Industry shall comply with E-waste (Management) Rules, 2016.
- 26) The Industry shall comply with Batteries (Management and Handling) Rules, 2001.

MPCB-CONSENT-0000077919





- 27) Industry shall comply the provisions of Maharashtra Plastic and Thermocol Items notification, 2018 and amendments thereto.
- 28) Industry shall comply the provisions of Plastic Waste Management Rules, 2016 and amendments thereto.
- 29) Industry shall comply the provisions of Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 and amended thereof.
- 30) This consent should not construed as any exemption from obtaining necessary NOC/permissions from any other Government Agencies as may deemed fit necessary.
- 31) Industry shall comply with the EIA notification, dtd. 14.09.2006 and Amendments thereto.
- 32) Board reserves right of revoke, suspend or amend the consent issued.
- 33) This combined consent shall be consider cancelled if industry violates the various environmental laws, rules and regulations.
- 34) This consent having overriding effect on the previous consent vide no. RO NAVI MUMBAI/CONSENT/1707001237, dtd. 28/07/2017 and letter of amendment vide no. RO NAVI MUMBAI/CC/Amend./C-01, dtd. 06/09/2017

Maharashtra Pollution Control Board

T. C. B. @ *[Signature]*

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 022- 27572739
 Fax: 022- 27571586
 Website: <http://mpcb.gov.in>
 Email:
 ronavimumbai@mpcb.gov.in



Maharashtra Pollution
 Control Board, Raigad
 Bhavan, 7th floor, Sector -
 11, C.B.D Belapur, Navi
 Mumbai

ORANGE/S.S.I (O74)
No:- Format1.0/RO/UAN
No.0000171943/CR/2305002349

Date: 30/05/2023

To,
M/s.Bharat Serums & Vaccines Limited
Plot No. K-10,Liberty Tower, Thane- Belapur Road
Kalwa Industrial Area,
Airoli, Navi Mumbai,Dist-Thane



Sub: Application for grant of amendment in combine Consent and Authorization

Ref: Existing combine Consent and Authorization vide No.RO Navi
 Mumbai/Combined consent/1910000819 dated 16/10/2019 valid upto
 31/12/2024

Your application No.MPCB-CONSENT-0000171943 Dated 25.05.2023

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- Amendment in combine Consent and Authorization is granted for period upto 31/12/2024**
- The capital investment of the project is Rs.11.35 Crs. (As per C.A Certificate submitted by industry)**
- Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	Research & Development Activity for Pharmaceutical Formulation	0	--NA--

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	4.5	As per Schedule-I	CETP
2.	Domestic effluent	2	As per Schedule-I	Soaked in soak pit

T.S.

5. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	1	D.G Set (500KVA)	1	As per Schedule -II

6. Non-Hazardous Wastes:

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
NA					

7. Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	5.1 Used or spent oil	36	Ltr/A	NA	CHWTSDF/ Sale to Authorized Party
2	33.1 Empty barrels /containers /liners contaminated with hazardous chemicals /wastes	100	No/M	NA	CHWTSDF/ Sale to Authorized Party
3	36.2 Spent carbon or filter medium	100	Kg/Annum	NA	CHWTSDF
4	28.1 Process Residue and wastes	400	Kg/Annum	NA	CHWTSDF
5	28.6 Spent organic solvents		Kg/M	NA	CHWTSDF
6	35.3 Chemical sludge from waste water treatment	200	Kg/M	NA	CHWTSDF
7	33.2 Contaminated cotton rags or other cleaning materials	50	Kg/Annum	NA	CHWTSDF

8. Treatment and Disposal of Biomedical Waste generated to CBMWTSDf:

Sr.No	Category	Type of Waste	Quantity not to exceed (Kg/M)	Segregation Color coding	Treatment & Disposal
1	Yellow	a) Soiled Waste	15.00	Yellow colored non- chlorinated plastic bags or containers.	CBMWTSDf
		b) Microbiology Biotechnology and other clinical laboratory waste	300.00		
2	White (Translucent)	Waste sharps including Metals	35.00	Puncture proof, Leak proof, tamper proof container	CBMWTSDf

9. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
10. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
11. The industry shall obtain necessary permission from the Directorate of Industry safety and Health (DISH)
12. This consent is issued subject to obtain permission /NOC from Central Ground water Authority (CGWA) and NMMC in your premises for the use of ground water, if any.
13. Industry shall comply with Maharashtra Plastic Waste Management & Handling Rules 2018 and Plastic and Thermocol Products (MUSTH&S) Notification, 2018. and amendments issued from time to time.
14. Industry shall comply with the EIA notification, dtd. 14.09.2006 and Amendments thereto
15. This consent is overriding effect of .Existing combine Consent and Authorization vide No.RO Navi Mumbai/Combined consent/1910000819 dated 16/10/2019 valid upto 31/12/2024
16. Industry shall submission of Board resolution towards activity did not involve any commercial manufacturing activity within 15 days.
17. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent.



Signature

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Signed by: D. B. Patil
Regional Officer
For and on behalf of
Maharashtra Pollution Control Board
ronavin@maharajpcb.gov.in
2023-05-30 14:44 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	25000.00	TXN2305003775	26/05/2023	Online Payment
2	25000.00	TXN2305004295	29/05/2023	Online Payment

Please consider payment included in Existing combine Consent and Authorization vide No.RO Navi Mumbai/Combined consent/1910000819 dated 16/10/2019

Copy to:

1. Sub-Regional Officer, MPCB, Navi Mumbai II
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai

Signature

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A] The applicant shall provide comprehensive treatment system consisting of primary / secondary and/or Tertiary treatment as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of the treated effluent to the following standard
- B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent:

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	6.0 -8.5
(2)	BOD (3 days 27°C)	30
(3)	COD	250
(4)	TSS	100
(5)	Oil & Grease	10

- C] The Industry shall ensure connectivity online monitoring system to the MPCB server including separate energy meter for pollution control system.
 - D] The industry shall become member of CETP. Treated effluent shall recycle & reuse to the maximum extent and if any remain then discharged to CETP. There shall not any discharged outside the factory premises.
2. A] As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 2 CMD of sewage.
 - B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)
1	Suspended Solids	Not to exceed 100
2	BOD 3 days 27°C	Not to exceed 30

- C] The treated domestic effluent shall be soaked in a soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for gardening / plantation only.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
 4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

T.C
[Signature]

5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	2.50
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	5.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.



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SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant Standard	
1	D.G Set (500 KVA)	Acoustic Enclosure	5.00	Diesel 74.88 Ltr/Hr	-	SO ₂	35.94 Kg/Day
						TPM	-
						NO _x	-

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).



10
3/2/20

SCHEDULE-III
Details of Bank Guarantees:

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	amendment in combine consent and authorization	50,000/-	as per CCA dated 16/10/2019	to segregate and Handle BMW Waste as per Rule	31/12/2024	30/5/2025
2		50,000/-	as per CCA dated 16/10/2019	Operation and Maintainance of combined Waste Water treatment Plant to achieve prescribed discharged standards	31/12/2024	30/5/2025
3		25,000/-	as per CCA dated 16/10/2019	to maintain record of BMW and submission of Annual Report in Form-II before 31st January	31/12/2024	30/5/2025
4		25000/-	as per CCA dated 16/10/2019	To maintain Records of BMW material delivered to CBMWTSDF	31/12/2024	30/5/2025
5		50,000/-	as per CCA dated 16/10/2019	To provide BMW separate storage facility	31/12/2024	30/5/2025
6		1,00,000/-	as per CCA dated 16/10/2019	to install Combined waste water Treatment Plant/STP for treatment sewage	31/12/2024	30/5/2025

****Existing BG obtained for above purpose if any, may be extended for period of validity as above.**

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

T.S.
[Signature]

SCHEDULE-IV
General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment vide G.S.R. 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding upon you.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.

12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. You shall operate OCEMS installed for source emission round 'O' clock and transmit data online to CPCB and MPCB server. You shall also monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in year and submit report to Sub Regional Officer.
14. You shall ensure collection, and segregation of BMW regularly to treat and dispose Off within 48 hrs from generation.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport the Bio Medical waste for any other purpose without obtaining prior written permission of the MPC Board.
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. You shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the facility premises.

T.S.


25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. You should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Furan monitoring by third party NABL Accredited agency once in every year and submit report to Sub Regional Officer.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
34. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
35. You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
36. You shall create the Environmental Cell by appointing an Environmental Engineer and Chemist for looking after day-to-day activities related to compliance of CCA.

29

37. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year
38. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year.

This certificate is digitally & electronically signed.



TR

TRANSLATION COPY**Maharashtra State Industrial Safety and Health,**
Directorate Thane Division

Varadan Building, 2nd Floor, Wagle Estate, Thane (West), District Thane Tel
No. 02225821281. Email: jddish.tha-mh@gov.i

Show cause notice

No.O.S.O.A/ kadano/Thane/Palpa/1259/2022,

Dated 16 DEC 2022)

Registered Postage payable

To,

Bharat Serums and Vaccines Ltd.

Plot no. K-10, 3rd Floor, Liberty Tower,

Behind Reliable Plaza, Kalwa Industrial Estate,

Airoli, Navi Mumbai, Thane - 400708

Subject:-Show Cause Notice

Reference: - No. Jt.D.I.S.H. /Visit/PLP/2022/1258/Thane, dated 15.12.2022
forwarded on

Sir,

T.C. 

Regarding the above matter, we are informed that during the visit to our factory on 28.11.2022, the following provisions have been found in our factory in the visit report.

1. Provisions of Rule 4 (4) of Maharashtra Factories Rules 1963.
2. Provisions of Rule 4(1) (a), (b), (c) of Maharashtra Factories Rules 1963.

Why shouldn't legal action be taken against us for the above violations? Disclosure in this regard should be submitted to the office within seven days. If you do not provide this disclosure, further action will be taken as if you did not need to provide any disclosure.

Sd/-

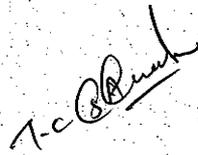
(P. L. Patil)

Assistant Director

Deputy Director, Industrial

Safety and Health, Thane

Note: This translation is not made word to word. If any ambiguity or incorrectness finds, original letter in Marathi may please be referred.

T.c. 

R.P.A.O.

महाराष्ट्र शासन

सहसंचालक, औद्योगिक सुरक्षा व आरोग्य, ठाणे यांचे कार्यालय

वरदान बिल्डींग (जुने पासपोर्ट कार्यालय), दुसरा मजला, वागळे इस्टेट, ठाणे - 400604
दूरध्वनी - 022 25821281 ई-मेल - jddish.tha-mh@gov.in

925

क्र. सहसंऔसुवआ/तक्रार/ 90 /२०२२

दिनांक - 2 JAN 2023

प्रति,

श्री प्रसाद एम. मुळे

२६५/२१०५, मोतीलाल नगर नं.१,

रोड नं.०७, गोरेगाव पश्चिम,

मुंबई - ४००१०४.

विषय :- Complaint in public interest, in the interest of justice, in interest of society at large and in all fairness against "M/s Bharat Serums And Vaccines Ltd" situated at Plot No.K-10, Kalwa Industrial Area, Airoli, Navi Mumbai for Non - Compliance under the Factories Act, 1948.

संदर्भ - १. आपले दिनांक १४.११.२०२२ रोजीचे पत्र.

२. क्र.औसुवआ/कादानो/ठाणे/प्रलपा/१२५९/२०२२, दिनांक १६.१२.२०२२.

महोदय,

आपल्याकडून उपरोक्त संदर्भिय विषयान्वये संदर्भ १ नुसार आप १ पत्र या कार्यालयास प्राप्त झाले. या संदर्भात संबंधित आस्थापनेस दिनांक २८.११.२०२२ रोजी भेट देऊन चौकशी करण्यात आली. भेटीच्या वेळी चौकशी दरम्यान महाराष्ट्र कारखाने नियम १९६३ च्या नियम ४ (१) (अ) (बी) (सी) व नियम ४ (४) चा भंग आढळून आला. त्याबद्दल संबंधित मोगवटादारास कारणे दाखवा नोटीस बजावण्यात आलेली आहे व याबाबत पुढील योग्य ती कार्यवाही करण्यात येत आहे.

महाराष्ट्र औद्योगिक सुरक्षा व आरोग्य विभाग
ठाणे येथील कार्यालय / अधिनेत्यांचे
कार्यालय

०२/०१/२०२३

श्री प्रसाद एम. मुळे
वरदान बिल्डींग
औद्योगिक सुरक्षा व आरोग्य
सहसंचालक, ठाणे

आपला विश्वासू,


उप संचालक,

औद्योगिक सुरक्षा व आरोग्य, ठाणे

०६
मुळे

०२-१-२०२३

T.C
३३

TRANSLATION COPY

Maharashtra Government

Office of Joint Director, Industrial Safety & Health, Thane

Vardan Building (Old Passport Office), 2nd Floor, Bagle Estate, Thane - 400604

Tel - 022 25821281

E-mail - aldish.tha-mh@gov.in

No,- No.O.S.O./Complete /10/2022

Date: 2 JAN 2023

To,

Shri Prasad M. Mule

265/2105, Motilal Nagar No.1,

Road No.07, Goregaon West,

Mumbai - 400104.

Subject: - Complaint in public interest, in the interest of justice, in interest of society at large and in all fairness against "M/s Bharat Serums And Vaccines Ltd" situated at Plot No K-10, Kalwa Industrial Area, Airoli, Navi Mumbai for Non - Compliance under the Factories Act, 1948.

References: - 1. Your letter dated: 14/11/2022.

2. No.O.S.O.A/1259/2023, Dated:16/12/2022

Sir,

Your letter has been received by this office as per reference 1 on the above mentioned subject. In this regard, the concerned establishment was visited and inquired on 28.11.2022. Violation of Rule 4 (1) (a) (b) (c) and Rule 4 (4) of the Maharashtra Factories Rules, 1963 during the inquiry during the visit was found. A show cause notice has been issued to the concerned occupant and further appropriate action is being taken in this regard.

Your faithful,

Sd/

Deputy Director,

Industrial Safety & Health, Thane

Note: This translation is not made word to word. If any ambiguity or incorrectness finds, original letter in Marathi may please be referred.

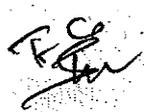
T. C. Prasad

श.प्र. क्रमांक 1653/23
 अर्ज दाखल तारीख : 17/10/23
 अर्ज जोडण्याची तारीख : 17/10/23
 न्यायकारिता तारीख : 19/10/23
 न्यायकारिता अर्ज घेतली तारीख : 19/10/23
 न्यायकारिता अर्ज घेतली : Adv. Shweta Pawar



सहाय्यक न्यायालय
 मुख्य न्यायाधीश कारी
 न्यायालय, वाराणसी

19 OCT 2023



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संस्थानक अधीनस्थ
संस्थानक अधीनस्थ
संस्थानक अधीनस्थ
19 OCT 2023

संस्थानक अधीनस्थ
संस्थानक अधीनस्थ
संस्थानक अधीनस्थ
19 OCT 2023

R.C.

17 8 JAN 2023
मुंबई न्यायशास्त्रिकरी
न्यायालय, ठाणे.

दाखला ता. 17 8, JAN 2023
मुद्देमाल सोबत/विना मुद्देमाल
फौजदारी सटला क्र. 6284/23

50C

न्यायशास्त्रिकरी
ठाणे.

IN THE COURT OF THE CHIEF JUDICIAL MAGISTRATE, THANE, AT THANE

C.C.NO. 12022

Mr. P.L.Patil Age 43 yrs
Deputy Director,
Industrial Safety and Health, Thane.
At the instance of
The State of Maharashtra,

Complainant
Order

Issue process against the accused
as per offences under
Factories Rules 1963
Summons No/.....
Dt.....

V/S

Thane.
Accused

Mr. Sanjiv Hari Navangul, Age 50yrs
Occupier,
M/s. BHARAT SERUMS AND VACCINES LIMITED
3rd Floor, Liberty Tower, Plot No. K-10,
Behind Reliable Plaza Kalwa Industrial Estate,
Airoli, Navi Mumbai, Thane 400 708.

Prosecution Under Rule 4 (4), and Rule 4 (1) (a), (b), (c) of Maharashtra
Factories Rules 1963.

Punishable under Section 92 of Factories Act 1948

MAY IT PLEASE YOUR HONOUR -

THE COMPLAINANT MOST RESPECTFULLY STATES AS UNDER:-

1. The Accused Mr. Sanjiv Hari Navangul is Occupier of M/s. BHARAT
SERUMS AND VACCINES LIMITED, 3rd Floor, Liberty Tower, Plot No. K-
10, Behind Reliable Plaza Kalwa Industrial Estate, Airoli, Navi Mumbai, Thane
400 708. This factory is registered under 2(m) (i) of Factories Act, 1948.
Activity of manufacturing / Making of medicines

T.S.
5/12

2. The complainant visited the premises for amenability check on 28.11.2022 and found it working. Shri. Hemendra Rahate (Head-Facilities and Administration) was present and accompanied me during my visit in the premises.
3. The factory building plan and machinery layout was approved vide letter No.Plan/VGB/88/2002/1151/Thn on dated 17.04.2002 by Joint Director Industrial Safety and Health. Only ground floor along with shed on ground floor and platform floor of building was approved at that time. But it is observed that due to newly constructed first floor and second floor the factory building is having ground floor plus two floor configurations.
4. The complainant has obtained signed copies of list of products manufacture this premises, along with list of raw materials used and flow chart of manufacturing process.
5. In this premises activity of making of medicines is being carried out. These includes medicines such as a. Luprodex 3.75 mg, 11.25 mg, b. Liposomal Amphotericin B Injection 50 mg, c. Ceftaroline fosamil powder for infusion 600 mg, d. Cefazidime 2gm and avibactam 0.5g powder injection, e. Dydrogesterone tablets 10mg, f Anti-T Lymphocyte Immunoglobulin, g. Snake Venom Antiserum, h. Rabies Antiserum i. Recombinant anti rho d immunoglobulin, j. Recombinant human follicle stimulating hormone, k. Human chorionic gonadotropin (recombinant). The list of products made in this premises obtained during the complainant visit is attached herewith.
6. Making of medicines is a 'Manufacturing Process' as per section 2(k) (i) of Factories Act 1948.

T.C.

7. The complainant had obtained signed copy of list of around 63 workers who are normally employed in or in connection with this manufacturing process in said premises. The nature of work/designation and in time of each worker is mentioned on it. The list of workers obtained during visit is attached herewith. These persons engaged in making of medicines are 'workers' as per section 2(l) of Factories Act 1948.
8. This Manufacturing was being carried out with the aid of power in the form of electricity, this premises therefore constitutes a 'factory' as per section 2(m)(i) of Factories Act 1948 as the Manufacturing process was being carried out in this premises with more than 20 workers & with the aid of power in the form of electricity.
9. The complainant had also obtained signed copy of list of machines / equipment's found installed in the factory and were being used to carry out the manufacturing process.
10. The occupier of the said factory ought to have obtained a license under rule 6 of Maharashtra Factories Rules, 1963 from the Chief Inspector of Factories (i.e. Director Industrial Safety and Health, Mumbai, Maharashtra State) as per provision of clause (4) of Rule 4 of Maharashtra Factories Rules 1963 before using the said premises as a factory. At the time of my visit on 28.11.2022 occupiers were actually found using the premises as a "factory" without having valid factory license. Therefore, the occupiers of the factory had contravened the provision of clause (4) of Rule 4 of Maharashtra Factories Rules 1963.

T-S
2/11

11. Also, the occupier of the said factory ought to have obtained approval plans from Joint Director Industrial Safety and Health, Thane in respect of the following

- a) The site plan on which the factory is situated
- b) Building and extension used for the purpose of manufacturing process
- c) The layout of plant and machinery, including the storages for raw materials and finished products before using said premises as a factory.

At the time of the complainant visit on 28.11.2022 he found that, the occupier of the said factory had not submitted & got the factory plans approved from Joint Director Safety & Health, Thane in respect of the following

- a) The site plan on which the factory is situated
- b) Building and extension used for the purpose of manufacturing process
- c) The layout of plant and machinery, including the storages for raw materials and finished products. Thus, the occupier has contravened the provision of

clause (1)(a)(b)(c) of Rule 4 of Maharashtra Factories Rules 1963.

12. Shri. Hemendra Rahate (Head-Facilities and Administration) had also produced before me Xerox copy of registration of Shops and Establishment i.e.

13. From the records of registrar of companies through its website & Shops and Establishment i.e.  it was revealed that Mr. Sanjiv Hari Navangul is the director of company M/s. BEARAT SERUMS AND VACCINES LIMITED.

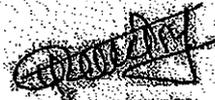
RC

14. As per Section 2(n) of Factories Act 1948 "occupier" of a factory means the person who has ultimate control over the affairs of the factory. Also, as per section 2(n) (ii) in the case of a company, any one of the directors shall be deemed to be the occupier. Hence, these directors are deemed occupiers of factory.

15. Contravention - Provisions of Rule 4 (4), and Rule 4 (1) (a), (b), (c) of Maharashtra Factories Rules, 1963.

16. Prayer - It is therefore humbly prayed that the process may be issued against the accused and he may be dealt with according to the law.

Mr. Sanjiv Hari Nayangul is occupier of the factory and he is liable for punishment under Section 92 of Factories Act 1948.



(P.L. Palk)

Deputy Director,

Industrial Safety and Health, Thane.

An Inspector, Under Sec. 8 of Factories Act, 1948,
and Assit. Public Prosecutor Under Sec. 25(1) of Criminal
Procedure Code 1973.

Place: Thane

Date: 18/01/2023

T.C.


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INTI

महाराष्ट्र शासन
मुख्य न्यायद्वारा
न्यायालय, पुणे
19 OCT 2023

Mr
De
In
A
T

महाराष्ट्र शासन
मुख्य न्यायद्वारा
न्यायालय, पुणे
19 OCT 2023

19
2023

IN THE COURT OF THE CHIEF JUDICIAL MAGISTRATE, THANE, AT THANE

C.C.NO. /2022

Complainant

Mr. P.L.Patil Age 43 yrs
Deputy Director,
Industrial Safety and Health, Thane.
At the instance of
The State of Maharashtra,

V/S.

Accused

Mr. Sanjay Hari Navangul, Age yrs
Occupier,
M/s. BHARAT SERUMS AND VACCINES LIMITED
3rd Floor, Liberty Tower, Plot No. K-10,
Behind Reliable Plaza Kalva Industrial Estate,
Airoli, Navi Mumbai, Thane 400 708.

Prosecution Under Rule 4 (4), and Rule 4 (1) (a), (b), (c) of Maharashtra
Factories Rules 1963.

Punishable under Section 96 of Factories Act 1948

MAY IT PLEASE YOUR HONOUR -

THE COMPLAINANT MOST RESPECTFULLY STATES AS UNDER:
Following documents may please be allowed to be submitted:

Sl.No	Documents Details	Page No.
1.	Office copy of Detailed visit remarks Dated 28.11.2022	1-2
2.	Copy of Form No. "B" Registration Certificate, Maharashtra Shop & Establishment	69-70
3.	Original Copy of attendance report of workers	03
4.	Original Copy of List of Equipment/Instruments	04-39
5.	Original Copy of List of Raw Material	51-50
6.	Original Copy of List of Products	51-53
7.	Original Copy of Flowchart of Manufacturing process	54-68

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[Signature]

8.	Copy of Shop & Establishment Form "B" Registration Certificate	69-70
9.	Office copy of show cause notice to dated 16.12.2022 sent by RPAD	71
10.	Office copy Consent letter from Director Industrial Safety & Health, Mumbai, Maharashtra State Dated 06.01.2023	72
11.	Office copy of letter to accused dated 12.01.2023	73


 (P. L. Patil)
 Deputy Director,
 Industrial Safety and Health, Thane
 An Inspector, Under Sec. 8 of Factories Act, 1948,
 and Asstt. Public Prosecutor Under Sec. 23(D) of Criminal
 Procedure Code 1973.

Place: Thane

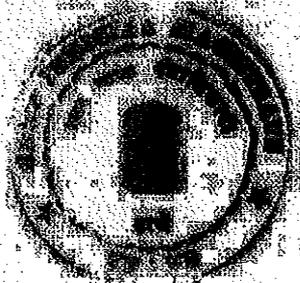
Date: 18/01/2023

फेरीस प्रमाणे कागदपत्र
 अ. क्र. १८२७ तपासले
 असा आचखुम आले.


 सहायक निरीक्षक
 मुंबई न्यायक्षेत्रातील मुंबई न्यायालय

18 JAN 2023

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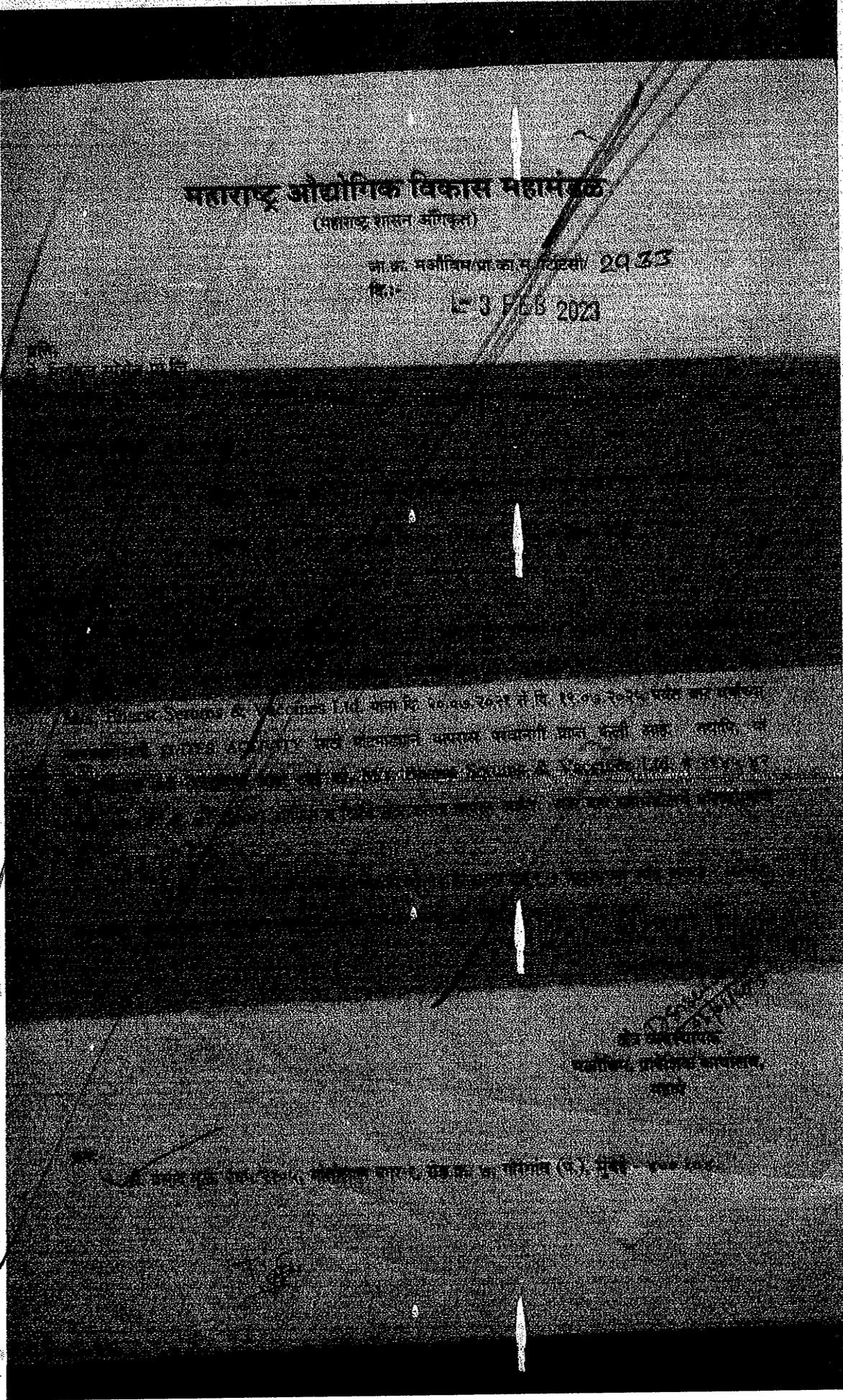

 सहायक निरीक्षक
 मुंबई न्यायक्षेत्रातील मुंबई न्यायालय
 19 OCT 2023



महाराष्ट्र औद्योगिक विकास महामंडळ
(महाराष्ट्र शासन अंगिकृत)

जा.क्र. मशीननिर्माण प्रकल्प संख्या: 29/23

दि. 3 FEB 2023



महाराष्ट्र औद्योगिक विकास महामंडळ
मशीननिर्माण प्रकल्प संख्या: 29/23
दि. 3 FEB 2023

महाराष्ट्र औद्योगिक विकास महामंडळ, मशीननिर्माण प्रकल्प संख्या: 29/23, मुंबई - 400 002

महाराष्ट्र औद्योगिक विकास महामंडळ
(महाराष्ट्र शासन अंगिकृत)

जा.क्र. मअौपिम/प्रा.क्र.म.टिडिसी/ 2933

दि:- 3 FEB 2023

प्रति,
श्री. विठ्ठल सोपान पा.लि.

M/s. Bharat Serums & Vaccines Ltd. याना दि. 20.05.2021 ते दि. 15.09.2021 पर्यंत चार वर्षांच्या
कार्यवाहीसाठी JUNITES ACTIVITY साठी पोटमाह्याने चापसल परवानगी प्राप्त केली आहे. तयारी, या
कार्यवाहीच्या अटी विवरीनास आले आहे की, M/s. Bharat Serums & Vaccines Ltd. हे 2984, 29
जे.पी. रोड (1st & 2nd floor) आणि 3rd फ्लोर सीटिंग कार्यालय आहेत. सध्या चार वर्षांच्यासाठी कोल्हापूरमध्ये

हे कार्यालय सध्या कार्यालय म्हणूनच पत्र विवरीनासाला 3 दिवसांच्या अंतर्भावात उपस्थित
करण्यात येईल. या कार्यालय विवरीनास अटीच्या अंतर्भावात 3 दिवसांची परवानगी

श्री. विठ्ठल सोपान पा.लि.
महाराष्ट्र औद्योगिक विकास महामंडळ,
महाराष्ट्र शासन

प्रा:- श्री. प्रसाद मुळे, 2984/2985, सोतीलाल नगर-१, रोड क्र. ७, गोविंदवाडी (म.), मुंबई - ४०० १०४.

TJB

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(TRANSLATION)

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Maharashtra Industrial Development Corporation

(Approved by Government of Maharashtra)

Outward.No. M.I.D.C. /R.O.M/ T.T.C/2933

Date: 3 FEB 2023

To,

M. Relable Spaces Pvt Ltd,

Relable Tech Park, Survey No. 39,

Thane-Belapur Road,

Airoli, Navi Mumbai - 400 708

Subject: Regarding the unauthorized use of sub-letting on Plot No.K-10...

Reference:-Complaint application of Mr. Prasad Mule dated 07.12.2022

Respected Sir,

Subject to the above reference, T.T.C. INDUSTRIAL AREA PLOT NO. K-10 appears to have been allotted to you at present. As per the official records, M/s. Bharat Serums & Vaccines Ltd. have obtained the permission to use the 2945.42 Sq.m. area of plot for IT/ITES ACTIVITY on lease for a period of four years from 20.07.2021 up to 19.07.2025. However, it has been observed by this office that M/s. Bharat Serums & Vaccines Ltd, have used the area of 2945.42 Sq.m. (3rd & 4th floor) for office and research centre. This matter is not according to the policy of the Corporation.

However, you should disclose the said matter within 7 days of receiving the said letter. Otherwise, please note that you will be penalized accordingly as per the prevailing policy of the Corporation.

Your faithful,

Sd/-

Area Manager 03/02/20 Admin

MIDC, Regional Office, Mahape

Copy to:-Mr. Prasad Mule, 265/2105, Motilal Nagar-1, Road no. 7, Goregaon (W), Mumbai - 400 104.

(This translation is not made word to word.

In case of ambiguity original Marathi

Document may please be referred)

T.C. Prasad

(Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii)
MINISTRY OF ENVIRONMENT AND FORESTS

New Delhi 14th September, 2006

Notification

S.O. 1533 Whereas, a draft notification under sub-rule (3) of Rule 5 of the Environment (Protection) Rules, 1986 for imposing certain restrictions and prohibitions on new projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts as indicated in the Schedule to the notification, being undertaken in any part of India¹, unless prior environmental clearance has been accorded in accordance with the objectives of National Environment Policy as approved by the Union Cabinet on 18th May, 2006 and the procedure specified in the notification, by the Central Government or the State or Union territory Level Environment Impact Assessment Authority (SEIAA), to be constituted by the Central Government in consultation with the State Government or the Union territory Administration concerned under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 for the purpose of this notification, was published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii) vide number S.O. 1324 (E) dated the 15th September, 2005 inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of Gazette containing the said notification were made available to the public;

And whereas, copies of the said notification were made available to the public on 15th September, 2005;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 and in supersession of the notification number S.O. 60 (E) dated the 27th January, 1994; except in respect of things done or omitted to be done before such supersession, the Central Government hereby directs that on and from the date of its publication the required construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to this notification entailing capacity addition with change in process and or technology shall be undertaken in any part of India only after the prior environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified hereinafter in this notification.

¹Includes the territorial waters

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2. **Requirements of prior Environmental Clearance (EC):-** The following projects or activities shall require prior environmental clearance from the concerned regulatory authority, which shall hereinafter referred to be as the Central Government in the Ministry of Environment and Forests for matters falling under Category 'A' in the Schedule and at State level the ~~State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule, before any construction work or preparation of land by the project management except for securing the land, is started on the project or activity.~~

- (i) All new projects or activities listed in the Schedule to this notification;
- (ii) Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization;
- (iii) Any change in product - mix in an existing manufacturing unit included in Schedule beyond the specified range.

3. **State Level Environment Impact Assessment Authority:-** (1) A State Level Environment Impact Assessment Authority hereinafter referred to as the SEIAA shall be constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 comprising of three Members including a Chairman and a Member - Secretary to be nominated by the State Government or the Union territory Administration concerned.

- (2) The Member-Secretary shall be a serving officer of the concerned State Government or Union territory administration familiar with environmental laws.
- (3) The other two Members shall be either a professional or expert fulfilling the eligibility criteria given in Appendix VI to this notification.
- (4) One of the specified Members in sub-paragraph (3) above who is an expert in the Environmental Impact Assessment process shall be the Chairman of the SEIAA.
- (5) The State Government or Union territory Administration shall forward the names of the Members and the Chairman referred in sub-paragraph 3 to 4 above to the Central Government and the Central Government shall constitute the SEIAA as an authority for the purposes of this notification within thirty days of the date of receipt of the names.
- (6) The non-official Member and the Chairman shall have a fixed term of three years (from the date of the publication of the notification by the Central Government constituting the authority).
- (7) All decisions of the SEIAA shall be unanimous and taken in a meeting.

4. **Categorization of projects and activities:-**

- (i) All projects and activities are broadly categorized in to two categories - Category A and Category B, based on the spatial extent of potential impacts and potential impacts on human health and natural and man made resources.

(ii) All projects or activities included as Category 'A' in the Schedule, including expansion and modernization of existing projects or activities and change in product mix, shall require prior environmental clearance from the Central Government in the Ministry of Environment and Forests (MoEF) on the recommendations of an Expert Appraisal Committee (EAC) to be constituted by the Central Government for the purposes of this notification;

(iii) All projects or activities included as Category 'B' in the Schedule, including expansion and modernization of existing projects or activities as specified in sub paragraph (ii) of paragraph 2, or change in product mix as specified in sub paragraph (iii) of paragraph 2, but excluding those which fulfill the General Conditions (GC) stipulated in the Schedule, will require prior environmental clearance from the State/Union territory Environment Impact Assessment Authority (SEIAA). The SEIAA shall base its decision on the recommendations of a State or Union territory level Expert Appraisal Committee (SEAC) as to be constituted for in this notification. In the absence of a duly constituted SEIAA or SEAC, a Category 'B' project shall be treated as a Category 'A' project;

5. Screening, Scoping and Appraisal Committees:-

The same Expert Appraisal Committees (EACs) at the Central Government and SEACs (hereinafter referred to as the (EAC) and (SEAC) at the State or the Union territory level shall screen, scope and appraise projects or activities in Category 'A' and Category 'B' respectively. EAC and SEAC's shall meet at least once every month.

(a) The composition of the EAC shall be as given in Appendix VI. The SEAC at the State or the Union territory level shall be constituted by the Central Government in consultation with the concerned State Government or the Union territory Administration with identical composition;

(b) The Central Government may, with the prior concurrence of the concerned State Governments or the Union territory Administrations, constitute one SEAC for more than one State or Union territory for reasons of administrative convenience and cost;

(c) The EAC and SEAC shall be reconstituted after every three years;

(d) The authorised members of the EAC and SEAC, concerned, may inspect any site(s) connected with the project or activity in respect of which the prior environmental clearance is sought, for the purposes of screening or scoping or appraisal, with prior notice of at least seven days to the applicant, who shall provide necessary facilities for the inspection;

(e) The EAC and SEACs shall function on the principle of collective responsibility. The Chairperson shall endeavour to reach a consensus in each case, and if consensus cannot be reached, the view of the majority shall prevail.

6. Application for Prior Environmental Clearance (EC):-

An application seeking prior environmental clearance in all cases shall be made in the prescribed Form 1 annexed herewith and Supplementary Form 1A, if applicable, as given in Appendix II, after the identification of prospective site(s) for the project and/or activities to which the application relates, before commencing any construction activity, or preparation of land, at the site by the applicant. The applicant shall furnish, along with the application, a copy of the pre-feasibility project report except that, in case of construction projects or activities (item 8 of the Schedule) in addition to Form 1 and the Supplementary Form 1A, a copy of the conceptual plan shall be provided, instead of the pre-feasibility report.

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7. Stages in the Prior Environmental Clearance (EC) Process for New Projects:-

7(i) The environmental clearance process for new projects will comprise of a maximum of four stages, all of which may not apply to particular cases as set forth below in this notification. These four stages in sequential order are:-

- Stage (1) Screening (Only for Category 'B' projects and activities)
- Stage (2) Scoping
- Stage (3) Public Consultation
- Stage (4) Appraisal

I. Stage (1) - Screening:

In case of Category 'B' projects or activities, this stage will entail the scrutiny of an application seeking prior environmental clearance made in Form 1 by the concerned State level Expert Appraisal Committee (SEAC) for determining whether or not the project or activity requires further environmental studies for preparation of an Environmental Impact Assessment (EIA) for its appraisal prior to the grant of environmental clearance depending up on the nature and location specificity of the project. The projects requiring an Environmental Impact Assessment report shall be termed Category 'B1' and remaining projects shall be termed Category 'B2' and will not require an Environment Impact Assessment report. For categorization of projects into B1 or B2 except item 8 (b), the Ministry of Environment and Forests shall issue appropriate guidelines from time to time.

II. Stage (2) - Scoping:

(i) "Scoping": refers to the process by which the Expert Appraisal Committee in the case of Category 'A' projects or activities, and State level Expert Appraisal Committee in the case of Category 'B1' projects or activities, including applications for expansion and/or modernization and/or change in product mix of existing projects or activities, determine detailed and comprehensive Terms Of Reference (TOR) addressing all relevant environmental concerns for the preparation of an Environment Impact Assessment (EIA) Report in respect of the project or activity for which prior environmental clearance is sought. The Expert Appraisal Committee or State level Expert Appraisal Committee concerned shall determine the Terms of Reference on the basis of the information furnished in the prescribed application Form1/Form 1A including Terms of Reference proposed by the applicant, a site visit by a sub- group of Expert Appraisal Committee or State level Expert Appraisal Committee concerned only if considered necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, Terms of Reference suggested by the applicant if furnished and other information that may be available with the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. All projects and activities listed as Category 'B' in Item 8 of the Schedule (Construction/Township/Commercial Complexes /Housing) shall not require Scoping and will be appraised on the basis of Form 1/ Form 1A and the conceptual plan.

(ii) The Terms of Reference (TOR) shall be conveyed to the applicant by the Expert Appraisal Committee or State Level Expert Appraisal Committee as concerned within sixty days of the receipt of Form 1. In the case of Category A Hydroelectric projects Item 1(c) (i) of the Schedule the Terms of Reference shall be conveyed along with the clearance for pre-construction activities. If the Terms of Reference are not finalized and conveyed to the applicant within sixty days of the receipt of Form 1, the Terms of Reference suggested by the applicant shall be deemed as the final Terms of Reference approved for the EIA studies. The approved Terms of

Reference shall be displayed on the website of the Ministry of Environment and Forests and the concerned State Level Environment Impact Assessment Authority.

(iii) Applications for prior environmental clearance may be rejected by the regulatory authority concerned on the recommendation of the EAC or SEAC concerned at this stage itself. In case of such rejection, the decision together with reasons for the same shall be communicated to the applicant in writing within sixty days of the receipt of the application.

III. Stage (3) - Public Consultation:

(i) "Public Consultation" refers to the process by which the concerns of local affected persons and others who have plausible stake in the environmental impacts of the project or activity are ascertained with a view to taking into account all the material concerns in the project or activity design as appropriate. All Category 'A' and Category B1 projects or activities shall undertake Public Consultation, except the following:-

- (a) modernization of irrigation projects (item 1(c) (ii) of the Schedule).
- (b) all projects or activities located within industrial estates or parks (item 7(c) of the Schedule) approved by the concerned authorities, and which are not disallowed in such approvals.
- (c) expansion of Roads and Highways (item 7 (f) of the Schedule) which do not involve any further acquisition of land.
- (d) all Building /Construction projects/Area Development projects and Townships (item 8).
- (e) all Category 'B2' projects and activities.
- (f) all projects or activities concerning national defence and security or involving other strategic considerations as determined by the Central Government.

(ii) The Public Consultation shall ordinarily have two components comprising of:-

- (a) a public hearing at the site or in its close proximity- district wise, to be carried out in the manner prescribed in Appendix IV, for ascertaining concerns of local affected persons;
- (b) obtain responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity.

(iii) the public hearing at, or in close proximity to, the site(s) in all cases shall be conducted by the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) concerned in the specified manner and forward the proceedings to the regulatory authority concerned within 45(forty five) of a request to the effect from the applicant.

(iv) in case the State Pollution Control Board or the Union territory Pollution Control Committee concerned does not undertake and complete the public hearing within the specified period, and/or does not convey the proceedings of the public hearing within the prescribed period

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directly to the regulatory authority concerned as above, the regulatory authority shall engage another public agency or authority which is not subordinate to the regulatory authority, to complete the process within a further period of forty five days.

(v) If the public agency or authority nominated under the sub paragraph (iii) above reports to the regulatory authority concerned that owing to the local situation, it is not possible to conduct the public hearing in a manner which will enable the views of the concerned local persons to be freely expressed, it shall report the facts in detail to the concerned regulatory authority, which may, after due consideration of the report and other reliable information that it may have, decide that the public consultation in the case need not include the public hearing.

(vi) For obtaining responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity, the concerned regulatory authority and the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) shall invite responses from such concerned persons by placing on their website the Summary EIA report prepared in the format given in Appendix IIIA by the applicant along with a copy of the application in the prescribed form, within seven days of the receipt of a written request for arranging the public hearing. Confidential information including non-disclosable or legally privileged information involving Intellectual Property Right, source specified in the application shall not be placed on the web site. The regulatory authority concerned may also use other appropriate media for ensuring wide publicity about the project or activity. The regulatory authority shall, however, make available on a written request from any concerned person the Draft EIA report for inspection at a notified place during normal office hours till the date of the public hearing. All the responses received as part of this public consultation process shall be forwarded to the applicant through the quickest available means.

(vii) After completion of the public consultation, the applicant shall address all the material environmental concerns expressed during this process, and make appropriate changes in the draft EIA and EMP. The final EIA report, so prepared, shall be submitted by the applicant to the concerned regulatory authority for appraisal. The applicant may alternatively submit a supplementary report to draft EIA and EMP addressing all the concerns expressed during the public consultation.

IV. Stage (4) - Appraisal:

(i) Appraisal means the detailed scrutiny by the Expert Appraisal Committee or State Level Expert Appraisal Committee of the application and other documents like the Final EIA report, outcome of the public consultations including public hearing proceedings, submitted by the applicant to the regulatory authority concerned for grant of environmental clearance. This appraisal shall be made by Expert Appraisal Committee or State Level Expert Appraisal Committee concerned in a transparent manner in a proceeding to which the applicant shall be invited for furnishing necessary clarifications in person or through an authorized representative. On conclusion of this proceeding, the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall make categorical recommendations to the regulatory authority concerned either for grant of prior environmental clearance on stipulated terms and conditions, or rejection of the application for prior environmental clearance, together with reasons for the same.

(ii) The appraisal of all projects or activities which are not required to undergo public consultation, or submit an Environment Impact Assessment report, shall be carried out on the basis of the prescribed application Form 1 and Form 1A as applicable, any other relevant

validated information available and the site visit wherever the same is considered as necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

(iii) The appraisal of an application shall be completed by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within sixty days of the receipt of the final Environment Impact Assessment report and other documents or the receipt of Form I and Form I A, where public consultation is not necessary and the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee shall be placed before the competent authority for a final decision within the next fifteen days. The prescribed procedure for appraisal is given in Appendix V ;

7(ii). Prior Environmental Clearance (EC) process for Expansion or Modernization or Change of product mix in existing projects:

All applications seeking prior environmental clearance for expansion with increase in the production capacity beyond the capacity for which prior environmental clearance has been granted under this notification or with increase in either lease area or production capacity in the case of mining projects or for the modernization of an existing unit with increase in the total production capacity beyond the threshold limit prescribed in the Schedule to this notification through change in process and or technology or involving a change in the product -mix shall be made in Form I and they shall be considered by the concerned Expert Appraisal Committee or State Level Expert Appraisal Committee within sixty days, who will decide on the due diligence necessary including preparation of EIA and public consultations and the application shall be appraised accordingly for grant of environmental clearance.

8. Grant or Rejection of Prior Environmental Clearance (EC):

(i) The regulatory authority shall consider the recommendations of the EAC or SEAC concerned and convey its decision to the applicant within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned or in other words within one hundred and five days of the receipt of the final Environment Impact Assessment Report, and where Environment Impact Assessment is not required, within one hundred and five days of the receipt of the complete application with requisite documents, except as provided below.

(ii) The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. In cases where it disagrees with the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, the regulatory authority shall request reconsideration by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned while stating the reasons for the disagreement. An intimation of this decision shall be simultaneously conveyed to the applicant. The Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, in turn, shall consider the observations of the regulatory authority and furnish its views on the same within a further period of sixty days. The decision of the regulatory authority after considering the views of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be final and conveyed to the applicant by the regulatory authority concerned within the next thirty days.

(iii) In the event that the decision of the regulatory authority is not communicated to the applicant within the period specified in sub-paragraphs (i) or (ii) above, as applicable, the

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applicant may proceed as if the environmental clearance sought for has been granted or denied by the regulatory authority in terms of the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

(iv) On expiry of the period specified for decision by the regulatory authority under paragraph (i) and (ii) above, as applicable, the decision of the regulatory authority, and the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be public documents.

(v) Clearances from other regulatory bodies or authorities shall not be required prior to receipt of applications for prior environmental clearance of projects or activities, or screening, or scoping, or appraisal, or decision by the regulatory authority concerned, unless any of these is sequentially dependent on such clearance either due to a requirement of law, or for necessary technical reasons.

(vi) Deliberate concealment and/or submission of false or misleading information or data which is material to screening or scoping or appraisal or decision on the application shall make the application liable for rejection; and cancellation of prior environmental clearance granted on that basis. Rejection of an application or cancellation of a prior environmental clearance already granted, on such ground, shall be decided by the regulatory authority, after giving a personal hearing to the applicant, and following the principles of natural justice.

9. Validity of Environmental Clearance (EC):

The "Validity of Environmental Clearance" is meant the period from which a prior environmental clearance is granted by the regulatory authority, or may be presumed by the applicant to have been granted under sub paragraph (iv) of paragraph 7 above, to the start of production operations by the project or activity, or completion of all construction operations in case of construction projects (item 8 of the Schedule), to which the application for prior environmental clearance refers. The prior environmental clearance granted for a project or activity shall be valid for a period of ten years in the case of River Valley projects (item 1(c) of the Schedule), project life as estimated by Expert Appraisal Committee or State Level Expert Appraisal Committee subject to a maximum of thirty years for mining projects and five years in the case of all other projects and activities. However, in the case of Area Development projects and Townships [item 8(b)], the validity period shall be limited only to such activities as may be the responsibility of the applicant as a developer. This period of validity may be extended by the regulatory authority concerned by a maximum period of five years provided an application is made to the regulatory authority by the applicant within the validity period, together with an updated Form 1, and Supplementary Form 1A, for Construction projects or activities (item 8 of the Schedule). In this regard the regulatory authority may also consult the Expert Appraisal Committee or State Level Expert Appraisal Committee as the case may be.

10. Post Environmental Clearance Monitoring:

(i) It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year.

(ii) All such compliance reports submitted by the project management shall be public documents. Copies of the same shall be given to any person on application to the concerned regulatory authority. The latest such compliance report shall also be displayed on the web site of the concerned regulatory authority.

11. Transferability of Environmental Clearance (EC):

A prior environmental clearance granted for a specific project or activity to an applicant may be transferred during its validity to another legal person entitled to undertake the project or activity on application by the transferor, or by the transferee with a written "no objection" by the transferor, to, and by the regulatory authority concerned, on the same terms and conditions under which the prior environmental clearance was initially granted, and for the same validity period. No reference to the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned is necessary in such cases.

12. Operation of EIA Notification, 1994, till disposal of pending cases:

From the date of final publication of this notification the Environment Impact Assessment (EIA) notification number S.O.60 (E) dated 27th January, 1994 is hereby superseded, except in suppression of the things done or omitted to be done before such suppression to the extent that in case of all or some types of applications made for prior environmental clearance and pending on the date of final publication of this notification, the Central Government may relax any one or all provisions of this notification except the list of the projects or activities requiring prior environmental clearance in Schedule I, or continue operation of some or all provisions of the said notification, for a period not exceeding one year from the date of issue of this notification.

[No. J-11013/56/2004-IA-II (I)]

(R.CHANDRAMOHAN)
JOINT SECRETARY TO THE GOVERNMENT OF INDIA

Handwritten initials/signature

SCHEDULE

(See paragraph 2 and 7)

LIST OF PROJECTS OR ACTIVITIES REQUIRING PRIOR ENVIRONMENTAL CLEARANCE

Project or Activity	Category with threshold limit		Conditions if any	
	A	B		
1	Mining, extraction of natural resources and power generation (for a specified production capacity)			
(1)	(2)	(3)	(4)	(5)
1(a)	Mining of minerals	<p>≥ 50 ha. of mining lease area</p> <p>Asbestos mining irrespective of mining area</p>	<p><50 ha</p> <p>≥ 5 ha .of mining lease area.</p>	<p>General Condition shall apply</p> <p><u>Note</u></p> <p>Mineral prospecting (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey</p>
1(b)	Offshore and onshore oil and gas exploration, development & production	All projects		<p><u>Note</u></p> <p>Exploration Surveys (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey</p>
1(c)	River Valley projects	<p>(i) ≥ 50 MW hydroelectric power generation;</p> <p>(ii) ≥ 10,000 ha. of culturable command area</p>	<p>(i) < 50 MW ≥ 25 MW hydroelectric power generation;</p> <p>(ii) < 10,000 ha. of culturable command area</p>	General Condition shall apply
1(d)	Thermal Power Plants	<p>≥ 500 MW (coal/lignite/naphtha & gas based);</p> <p>≥ 50 MW (Pet coke diesel and all other fuels -)</p>	<p>< 500 MW (coal/lignite/naphtha & gas based);</p> <p><50 MW</p> <p>≥ 5MW (Pet coke ,diesel and all other fuels)</p>	General Condition shall apply

(1)	(2)	(3)	
1(e)	Nuclear power projects and processing of nuclear fuel	All projects	
2		Primary P	
2(a)	Coal washeries	≥ 1 million ton/annum throughput of coal	<1million throughp
2 (b)	Mineral beneficiation	≥ 0.1million ton/annum mineral throughput	< 0.1mi mineral t

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3				
Materials Production				
(1)	(2)	(3)	(4)	(5)
3(a)	Metallurgical industries (ferrous & non ferrous)	<p>a) Primary metallurgical industry All projects</p> <p>b) Sponge iron manufacturing ≥ 200TPD</p> <p>c) Secondary metallurgical processing industry</p> <p>All toxic and heavy metal producing units $\geq 20,000$ tonnes /annum</p>	<p>Sponge iron manufacturing < 200TPD</p> <p>Secondary metallurgical processing industry</p> <p>i.) All toxic and heavy metal producing units $< 20,000$ tonnes /annum</p> <p>ii.) All other non-toxic secondary metallurgical processing industries > 5000 tonnes/annum</p>	General Condition shall apply for Sponge iron manufacturing
3(b)	Cement plants	≥ 1.0 million tonnes/annum production capacity	< 1.0 million tonnes/annum production capacity. All Stand alone grinding units	General Condition shall apply

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4		Materials Processing		
(1)	(2)	(3)	(4)	(5)
4(a)	Petroleum refining industry	All projects	-	-
4(b)	Coke oven plants	≥2,50,000 tonnes/annum	<2,50,000 & ≥25,000 tonnes/annum	-
4(c)	Asbestos milling and asbestos based products	All projects	-	-
4(d)	Chlor-alkali industry	≥300 TPD production capacity or a unit located out side the notified industrial area/estate	<300 TPD production capacity and located within a notified industrial area/estate	Specific Condition shall apply No new Mercury Cell based plants will be permitted and existing units converting to membrane cell technology are exempted from this Notification
4(e)	Soda ash Industry	All projects	-	-
4(f)	Leather/skin/hide processing industry	New projects outside the industrial area or expansion of existing units out side the industrial area	All new or expansion of projects located within a notified industrial area/estate	Specific condition shall apply
5		Manufacturing/Fabrication		
5(a)	Chemical fertilizers	All projects	-	-
5(b)	Pesticides industry and pesticide specific intermediates (excluding formulations)	All units producing technical grade pesticides	-	-

(1)	(2)	(3)	(4)	(5)
5(c)	Petro-chemical complexes (industries based on processing of petroleum fractions & natural gas and/or reforming to aromatics)	All projects	-	-
5(d)	Manmade fibres manufacturing	Rayon	Others	General Condition shall apply
5(e)	Petrochemical based processing (processes other than cracking & reformation and not covered under the complexes)	Located out side the notified industrial area/ estate	Located in a notified industrial area/ estate	Specific Condition shall apply
5(f)	Synthetic organic chemicals industry (dyes & dye intermediates; bulk drugs and intermediates excluding drug formulations; synthetic rubbers; basic organic chemicals, other synthetic organic chemicals and chemical intermediates)	Located out side the notified industrial area/ estate	Located in a notified industrial area/ estate	Specific Condition shall apply
5(g)	Distilleries	(i) All Molasses based distilleries (ii) All Cane juice/ non-molasses based distilleries ≥ 30 KLD	All Cane juice/ non-molasses based distilleries - <30 KLD	General Condition shall apply
5(h)	Integrated paint industry	-	All projects	General Condition shall apply

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(1)	(2)	(3)	(4)	(5)
5(i)	Pulp & paper industry excluding manufacturing of paper from waste paper and manufacture of paper from ready pulp with out bleaching	Pulp manufacturing and Pulp & Paper manufacturing industry -	Paper manufacturing industry without pulp manufacturing	General Condition shall apply
5(j)	Sugar Industry	-	≥ 5000 tcd cane crushing capacity	General Condition shall apply
5(k)	Induction/arc furnaces/cupola furnaces 5TPH or more	-	All projects	General Condition shall apply
6		Service Sec.ors		
6(a)	Oil & gas transportation pipe line (crude and refinery/ petrochemical products), passing through national parks /sanctuaries/coral reefs /ecologically sensitive areas including LNG Terminal	All projects -		

(1)	(2)	(3)	(4)	(5)
6(b)	Isolated storage & handling of hazardous chemicals (As per threshold planning quantity indicated in column 3 of schedule 2 & 3 of MSIHC Rules 1989 amended 2000)		All projects	General Condition shall apply
7		Physical Infrastructure including Environmental Services		
7(a)	Air ports	All projects		
7(b)	All ship breaking yards including ship breaking units	All projects		
7(c)	Industrial estates/parks/ complexes/ areas, export processing Zones (BPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes.	If at least one industry in the proposed industrial estate falls under the Category A, entire industrial area shall be treated as Category A, irrespective of the area. Industrial estates with area greater than 500 ha. and housing at least one Category B industry.	-Industrial estates housing at least one Category B industry and area <500 ha. Industrial estates of area > 500 ha. and not housing any industry belonging to Category A or B.	Special condition shall apply Note: Industrial Estate of area below 500 ha. and not housing any industry of category A or B does not require clearance.
7(d)	Common hazardous waste treatment, storage and disposal facilities (TSDFs)	All integrated facilities having incineration & landfill or incineration alone	All facilities having land fill only	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
7(e)	Ports, Harbours	≥ 5 million TPA of cargo handling capacity (excluding fishing harbours)	< 5 million TPA of cargo handling capacity and/or ports/ harbours ≥10,000 TPA of fish handling capacity	General Condition shall apply
7(f)	Highways	i) New National High ways; and ii) Expansion of National High ways greater than 30 KM, involving additional right of way greater than 20m involving land acquisition and passing through more than one State.	i) New State High ways; and ii) Expansion of National / State Highways greater than 30 km involving additional right of way greater than 20m involving land acquisition.	General Condition shall apply
7(g)	Aerial ropeways		All projects	General Condition shall apply
7(h)	Common Effluent Treatment Plants (CETPs)		All projects	General Condition shall apply
7(i)	Common Municipal Solid Waste Management Facility (CMSWMF)		All projects	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
8		Building /Construction projects/Area Development projects and Townships		
8(a)	Building and Construction projects		≥20000 sq.mtrs and <1,50,000 sq.mtrs. of built-up area#	#(built up area for covered construction; in the case of facilities open to the sky, it will be the activity area)
8(b)	Townships and Area Development projects.		Covering an area ≥ 50 ha and or built up area ≥1,50,000 sq .mtrs ++	++All projects under Item 8(b) shall be appraised as Category B1

Note:-**General Condition (GC):**

Any project or activity specified in Category 'B' will be treated as Category A, if located in whole or in part within 10 km from the boundary of: (i) Protected Areas notified under the Wild Life (Protection) Act, 1972, (ii) Critically Polluted areas as notified by the Central Pollution Control Board from time to time, (iii) Notified Eco-sensitive areas, (iv) inter-State boundaries and international boundaries.

Specific Condition (SC):

If any Industrial Estate/Complex / Export processing Zones /Special Economic Zones/Biotech Parks / Leather Complex with homogeneous type of industries such as Items 4(d), 4(f), 5(e), 5(f), or those Industrial estates with pre -defined set of activities (not necessarily homogeneous, obtains prior environmental clearance, individual industries including proposed industrial housing within such estates /complexes will not be required to take prior environmental clearance, so long as the Terms and Conditions for the industrial estate/complex are complied with (Such estates/complexes must have a clearly identified management with the legal responsibility of ensuring adherence to the Terms and Conditions of prior environmental clearance, who may be held responsible for violation of the same throughout the life of the complex/estate).

APPENDIX I

(See paragraph - 6)

FORM 1

(I) Basic Information

Name of the Project:

Location / site alternatives under consideration:

Size of the Project: *

Expected cost of the project:

Contact Information

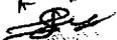
Screening Category:

- Capacity corresponding to sectoral activity (such as production capacity for manufacturing, mining lease area and production capacity for mineral production, area for mineral exploration, length for linear transport infrastructure, generation capacity for power generation etc..)

(II) Activity

1. Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, etc.)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)		
1.2	Clearance of existing land, vegetation and buildings?		
1.3	Creation of new land uses?		
1.4	Pre-construction investigations e.g. bore houses, soil testing?		
1.5	Construction works?		

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1.6	Demolition works?		
1.7	Temporary sites used for construction works or housing of construction workers?		
1.8	Above ground buildings, structures or earthworks including linear structures, cut and fill or excavations		
1.9	Underground works including mining or tunneling?		
1.10	Reclamation works?		
1.11	Dredging?		
1.12	Offshore structures?		
1.13	Production and manufacturing processes?		
1.14	Facilities for storage of goods or materials?		
1.15	Facilities for treatment or disposal of solid waste or liquid effluents?		
1.16	Facilities for long term housing of operational workers?		
1.17	New road, rail or sea traffic during construction or operation?		
1.18	New road, rail, air waterborne or other transport infrastructure including new or altered routes and stations, ports, airports etc?		
1.19	Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements?		
1.20	New or diverted transmission lines or pipelines?		
1.21	Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?		
1.22	Stream crossings?		
1.23	Abstraction or transfers of water from ground or surface waters?		
1.24	Changes in water bodies or the land surface affecting drainage or run-off?		

1.25	Transport of personnel or materials for construction, operation or decommissioning?		
1.26	Long-term dismantling or decommissioning or restoration works?		
1.27	Ongoing activity during decommissioning which could have an impact on the environment?		
1.28	Influx of people to an area in either temporarily or permanently?		
1.29	Introduction of alien species?		
1.30	Loss of native species or genetic diversity?		
1.31	Any other actions?		

2. Use of Natural resources for construction or operation of the Project (such as land, water, materials or energy, especially any resources which are non-renewable or in short supply):

S.No.	Information/checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
2.1	Land especially undeveloped or agricultural land (ha)		
2.2	Water (expected source & competing users) unit: KLD		
2.3	Minerals (MT)		
2.4	Construction material – stone, aggregates, and / soil (expected source – MT)		
2.5	Forests and timber (source – MT)		
2.6	Energy including electricity and fuels (source, competing users) Unit: fuel (MT), energy (MW)		
2.7	Any other natural resources (use appropriate standard units)		

3. Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health.

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
3.1	Use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies)		
3.2	Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)		
3.3	Affect the welfare of people e.g. by changing living conditions?		
3.4	Vulnerable groups of people who could be affected by the project e.g. hospital patients, children, the elderly etc.,		
3.5	Any other causes		

4. Production of solid wastes during construction or operation or decommissioning (MT/month)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
4.1	Spoil, overburden or mine wastes		
4.2	Municipal waste (domestic and or commercial wastes)		
4.3	Hazardous wastes (as per Hazardous Waste Management Rules)		

4.4	Other industrial process wastes		
4.5	Surplus product		
4.6	Sewage sludge or other sludge from effluent treatment		
4.7	Construction or demolition wastes		
4.8	Redundant machinery or equipment		
4.9	Contaminated soils or other materials		
4.10	Agricultural wastes		
4.11	Other solid wastes		

5. Release of pollutants or any hazardous, toxic or noxious substances to air (Kg/hr)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
5.1	Emissions from combustion of fossil fuels from stationary or mobile sources		
5.2	Emissions from production processes		
5.3	Emissions from materials handling including storage or transport		
5.4	Emissions from construction activities including plant and equipment		
5.5	Dust or odours from handling of materials including construction materials, sewage and waste		

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5.6	Emissions from incineration of waste		
5.7	Emissions from burning of waste in open air (e.g. slash materials, construction debris)		
5.8	Emissions from any other sources		

6. Generation of Noise and Vibration, and Emissions of Light and Heat:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data with source of information data
6.1	From operation of equipment e.g. engines, ventilation plant, crushers		
6.2	From industrial or similar processes		
6.3	From construction or demolition		
6.4	From blasting or piling		
6.5	From construction or operational traffic		
6.6	From lighting or cooling systems		
6.7	From any other sources		

7. Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters or the sea:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
7.1	From handling, storage, use or spillage of hazardous materials		
7.2	From discharge of sewage or other effluents to water or the land (expected mode and place of discharge)		
7.3	By deposition of pollutants emitted to air into the land or into water		
7.4	From any other sources		
7.5	Is there a risk of long term build up of pollutants in the environment from these sources?		

8. Risk of accidents during construction or operation of the Project, which could affect human health or the environment

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
8.1	From explosions, spillages, fires etc from storage, handling, use or production of hazardous substances		
8.2	From any other causes		
8.3	Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc)?		

9. Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
9.1	<p>Lead to development of supporting facilities, ancillary development or development stimulated by the project which could have impact on the environment e.g.:</p> <ul style="list-style-type: none"> • Supporting infrastructure (roads, power supply, waste or waste water treatment, etc.) • housing development • extractive industries • supply industries • other 		
9.2	Lead to after-use of the site, which could have an impact on the environment		
9.3	Set a precedent for later developments		
9.4	Have cumulative effects due to proximity to other existing or planned projects with similar effects		

(III) Environmental Sensitivity

S.No.	Areas	Name/ Identity	Aerial distance (within 15 km.) Proposed project location boundary
1	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value		

2	Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests		
3	Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, over wintering, migration		
4	Inland, coastal, marine or underground waters		
5	State, National boundaries		
6	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas		
7	Defence installations		
8	Densely populated or built-up area		
9	Areas occupied by sensitive man-made land uses (<i>hospitals, schools, places of worship, community facilities</i>)		
10	Areas containing important, high quality or scarce resources (<i>ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals</i>)		
11	Areas already subjected to pollution or environmental damage. (<i>those where existing legal environmental standards are exceeded</i>)		
12	Areas susceptible to natural hazard which could cause the project to present environmental problems (<i>earthquakes, subsidence, landslides, erosion, flooding or extreme or adverse climatic conditions</i>)		

(IV). Proposed Terms of Reference for EIA studies

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APPENDIX II

(See paragraph 6)

FORM-1 A (only for construction projects listed under item 8 of the Schedule)**CHECK LIST OF ENVIRONMENTAL IMPACTS**

(Project proponents are required to provide full information and wherever necessary attach explanatory notes with the Form and submit along with proposed environmental management plan & monitoring programme)

1. LAND ENVIRONMENT

(Attach panoramic view of the project site and the vicinity)

- 1.1. Will the existing landuse get significantly altered from the project that is not consistent with the surroundings? (Proposed landuse must conform to the approved Master Plan / Development Plan of the area. Change of landuse if any and the statutory approval from the competent authority be submitted). Attach Maps of (i) site location, (ii) surrounding features of the proposed site (within 500 meters) and (iii) the site (indicating levels & contours) to appropriate scales. If not available attach only conceptual plans.
- 1.2. List out all the major project requirements in terms of the land area, built up area, water consumption, power requirement, connectivity, community facilities, parking needs etc.
- 1.3. What are the likely impacts of the proposed activity on the existing facilities adjacent to the proposed site? (Such as open spaces, community facilities, details of the existing landuse, disturbance to the local ecology).
- 1.4. Will there be any significant land disturbance resulting in erosion, subsidence & instability? (Details of soil type, slope analysis, vulnerability to subsidence, seismicity etc may be given).
- 1.5. Will the proposal involve alteration of natural drainage systems? (Give details on a contour map showing the natural drainage near the proposed project site)
- 1.6. What are the quantities of earthwork involved in the construction activity-cutting, filling, reclamation etc. (Give details of the quantities of earthwork involved, transport of fill materials from outside the site etc.)
- 1.7. Give details regarding water supply, waste handling etc during the construction period.
- 1.8. Will the low lying areas & wetlands get altered? (Provide details of how low lying and wetlands are getting modified from the proposed activity)
- 1.9. Whether construction debris & waste during construction cause health hazard? (Give quantities of various types of wastes generated during construction including the construction labour and the means of disposal)

2. WATER ENVIRONMENT

- 2.1. Give the total quantity of water requirement for the proposed project with the breakup of requirements for various uses. How will the water requirement met? State the sources & quantities and furnish a water balance statement.

- 2.2. What is the capacity (dependable flow or yield) of the proposed source of water?
- 2.3. What is the quality of water required, in case, the supply is not from a municipal source? (Provide physical, chemical, biological characteristics with class of water quality)
- 2.4. How much of the water requirement can be met from the recycling of treated wastewater? (Give the details of quantities, sources and usage)
- 2.5. Will there be diversion of water from other users? (Please assess the impacts of the project on other existing uses and quantities of consumption)
- 2.6. What is the incremental pollution load from wastewater generated from the proposed activity? (Give details of the quantities and composition of wastewater generated from the proposed activity)
- 2.7. Give details of the water requirements met from water harvesting? Furnish details of the facilities created.
- 2.8. What would be the impact of the land use changes occurring due to the proposed project on the runoff characteristics (quantitative as well as qualitative) of the area in the post construction phase on a long term basis? Would it aggravate the problems of flooding or water logging in any way?
- 2.9. What are the impacts of the proposal on the ground water? (Will there be tapping of ground water; give the details of ground water table, recharging capacity, and approvals obtained from competent authority, if any)
- 2.10. What precautions/measures are taken to prevent the run-off from construction activities polluting land & aquifers? (Give details of quantities and the measures taken to avoid the adverse impacts)
- 2.11. How is the storm water runoff within the site managed?(State the provisions made to avoid flooding of the area, details of the drainage facilities provided along with a site layout indication contour levels)
- 2.12. Will the deployment of construction labourers particularly in the peak period lead to unsanitary conditions around the project site (Justify with proper explanation)
- 2.13. What on-site facilities are provided for the collection, treatment & safe disposal of sewage? (Give details of the quantities of wastewater generation, treatment capacities with technology & facilities for recycling and disposal)
- 2.14. Give details of dual plumbing system if treated waste used is used for flushing of toilets or any other use.

3. VEGETATION

- 3.1. Is there any threat of the project to the biodiversity? (Give a description of the local ecosystem with its unique features, if any)

3.2. Will the construction involve extensive clearing or modification of vegetation? (Provide a detailed account of the trees & vegetation affected by the project)

3.3. What are the measures proposed to be taken to minimize the likely impacts on important site features (Give details of proposal for tree plantation, landscaping, creation of water bodies etc along with a layout plan to an appropriate scale)

4. FAUNA

4.1. Is there likely to be any displacement of fauna- both terrestrial and aquatic or creation of barriers for their movement? Provide the details.

4.2. Any direct or indirect impacts on the avifauna of the area? Provide details.

4.3. Prescribe measures such as corridors, fish ladders etc to mitigate adverse impacts on fauna

5. AIR ENVIRONMENT

5.1. Will the project increase atmospheric concentration of gases & result in heat islands? (Give details of background air quality levels with predicted values based on dispersion models taking into account the increased traffic generation as a result of the proposed constructions)

5.2. What are the impacts on generation of dust, smoke, odorous fumes or other hazardous gases? Give details in relation to all the meteorological parameters.

5.3. Will the proposal create shortage of parking space for vehicles? Furnish details of the present level of transport infrastructure and measures proposed for improvement including the traffic management at the entry & exit to the project site.

5.4. Provide details of the movement patterns with internal roads, bicycle tracks, pedestrian pathways, footpaths etc., with areas under each category

5.5. Will there be significant increase in traffic noise & vibrations? Give details of the sources and the measures proposed for mitigation of the above.

5.6. What will be the impact of DG sets & other equipment on noise levels & vibration in & ambient air quality around the project site? Provide details.

6. AESTHETICS

6.1. Will the proposed constructions in any way result in the obstruction of a view, scenic amenity or landscapes? Are these considerations taken into account by the proponents?

6.2. Will there be any adverse impacts from new constructions on the existing structures? What are the considerations taken into account?

6.3. Whether there are any local considerations of urban form & urban design influencing the design criteria? They may be explicitly spelt out.

6.4. Are there any anthropological or archaeological sites or artefacts nearby? State if any other significant features in the vicinity of the proposed site have been considered.

7. SOCIO-ECONOMIC ASPECTS

7.1. Will the proposal result in any changes to the demographic structure of local population? Provide the details.

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- 7.2. Give details of the existing social infrastructure around the proposed project.
- 7.3. Will the project cause adverse effects on local communities, disturbance to sacred sites or other cultural values? What are the safeguards proposed?

8. BUILDING MATERIALS

- 8.1. May involve the use of building materials with high-embodied energy. Are the construction materials produced with energy efficient processes? (Give details of energy conservation measures in the selection of building materials and their energy efficiency)
- 8.2. Transport and handling of materials during construction may result in pollution, noise & public nuisance. What measures are taken to minimize the impacts?
- 8.3. Are recycled materials used in roads and structures? State the extent of savings achieved?
- 8.4. Give details of the methods of collection, segregation & disposal of the garbage generated during the operation phases of the project.

9. ENERGY CONSERVATION

- 9.1. Give details of the power requirements, source of supply, backup source etc. What is the energy consumption assumed per square foot of built-up area? How have you tried to minimize energy consumption?
- 9.2. What type of, and capacity of, power back-up do you plan to provide?
- 9.3. What are the characteristics of the glass you plan to use? Provide specifications of its characteristics related to both short wave and long wave radiation?
- 9.4. What passive solar architectural features are being used in the building? Illustrate the applications made in the proposed project.
- 9.5. Does the layout of streets & buildings maximise the potential for solar energy devices? Have you considered the use of street lighting, emergency lighting and solar hot water systems for use in the building complex? Substantiate with details.
- 9.6. Is shading effectively used to reduce cooling/heating loads? What principles have been used to maximize the shading of Walls on the East and the West and the Roof? How much energy saving has been effected?
- 9.7. Do the structures use energy-efficient space conditioning, lighting and mechanical systems? Provide technical details. Provide details of the transformers and motor efficiencies, lighting intensity and air-conditioning load assumptions? Are you using CFC and HCFC free chillers? Provide specifications.
- 9.8. What are the likely effects of the building activity in altering the micro-climates? Provide a self assessment on the likely impacts of the proposed construction on creation of heat island & inversion effects?

9.9. What are the thermal characteristics of the building envelope? (a) roof; (b) external walls; and (c) fenestration? Give details of the material used and the U-values or the R values of the individual components.

9.10. What precautions & safety measures are proposed against fire hazards? Furnish details of emergency plans.

9.11. If you are using glass as wall material provides details and specifications including emissivity and thermal characteristics.

9.12. What is the rate of air infiltration into the building? Provide details of how you are mitigating the effects of infiltration.

9.13. To what extent the non-conventional energy technologies are utilised in the overall energy consumption? Provide details of the renewable energy technologies used.

10. Environment Management Plan

The Environment Management Plan would consist of all mitigation measures for each item wise activity to be undertaken during the construction, operation and the entire life cycle to minimize adverse environmental impacts as a result of the activities of the project. It would also delineate the environmental monitoring plan for compliance of various environmental regulations. It will state the steps to be taken in case of emergency such as accidents at the site including fire.

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APPENDIX III

(See paragraph 7)

GENERIC STRUCTURE OF ENVIRONMENTAL IMPACT ASSESMENT DOCUMENT

S.NO	EIA STRUCTURE	CONTENTS
1.	Introduction	<ul style="list-style-type: none"> • Purpose of the report • Identification of project & project proponent • Brief description of nature, size, location of the project and its importance to the country, region • Scope of the study – details of regulatory scoping carried out (As per Terms of Reference)
2.	Project Description	<ul style="list-style-type: none"> • Condensed description of those aspects of the project (based on project feasibility study), likely to cause environmental effects. Details should be provided to give clear picture of the following: <ul style="list-style-type: none"> • Type of project • Need for the project • Location (maps showing general location, specific location, project boundary & project site layout) • Size or magnitude of operation (incl. Associated activities required by or for the project) • Proposed schedule for approval and implementation • Technology and process description • Project description. Including drawings showing project layout, components of project etc. Schematic representations of the feasibility drawings which give information important for EIA purpose • Description of mitigation measures incorporated into the project to meet environmental standards, environmental operating conditions, or other EIA requirements (as required by the scope) • Assessment of New & untested technology for the risk of technological failure

3.	Description of the Environment	<ul style="list-style-type: none"> • Study area, period, components & methodology • Establishment of baseline for valued environmental components, as identified in the scope • Base maps of all environmental components
4.	Anticipated Environmental Impacts & Mitigation Measures	<ul style="list-style-type: none"> • Details of Investigated Environmental impacts due to project location, possible accidents, project design, project construction, regular operations, final decommissioning or rehabilitation of a completed project • Measures for minimizing and / or offsetting adverse impacts identified • Irreversible and Irretrievable commitments of environmental components • Assessment of significance of impacts (Criteria for determining significance, Assigning significance) • Mitigation measures
5.	Analysis of Alternatives (Technology & Site)	<ul style="list-style-type: none"> • In case, the scoping exercise results in need for alternatives: • Description of each alternative • Summary of adverse impacts of each alternative • Mitigation measures proposed for each alternative and • Selection of alternative
6.	Environmental Monitoring Program	<ul style="list-style-type: none"> • Technical aspects of monitoring the effectiveness of mitigation measures (incl. Measurement methodologies, frequency, location, data analysis, reporting schedules, emergency procedures, detailed budget & procurement schedules)
7.	Additional Studies	<ul style="list-style-type: none"> • Public Consultation • Risk assessment • Social Impact Assessment. R&R Action Plans
8.	Project Benefits	<ul style="list-style-type: none"> • Improvements in the physical infrastructure • Improvements in the social infrastructure • Employment potential –skilled; semi-skilled and unskilled • Other tangible benefits

9.	Environmental Cost Benefit Analysis	If recommended at the Scoping stage
10.	EMP	<ul style="list-style-type: none">• Description of the administrative aspects of ensuring that mitigative measures are implemented and their effectiveness monitored, after approval of the EIA
11	Summary & Conclusion (This will constitute the summary of the EIA Report)	<ul style="list-style-type: none">• Overall justification for implementation of the project• Explanation of how, adverse effects have been mitigated
12.	Disclosure of Consultants engaged	<ul style="list-style-type: none">• The names of the Consultants engaged with their brief resume and nature of Consultancy rendered

APPENDIX III A
(See paragraph 7)

CONTENTS OF SUMMARY ENVIRONMENTAL IMPACT ASSESSMENT

The Summary EIA shall be a summary of the full EIA Report condensed to ten A-4 size pages at the maximum. It should necessarily cover in brief the following Chapters of the full EIA Report: -

1. Project Description
2. Description of the Environment
3. Anticipated Environmental impacts and mitigation measures
4. Environmental Monitoring Programme
5. Additional Studies
6. Project Benefits
7. Environment Management Plan

APPENDIX IV
(See paragraph 7)

PROCEDURE FOR CONDUCT OF PUBLIC HEARING

1.0 The Public Hearing shall be arranged in a systematic, time bound and transparent manner ensuring widest possible public participation at the project site(s) or in its close proximity District-wise, by the concerned State Pollution Control Board (SPCB) or the Union Territory Pollution Control Committee (UTPCC).

2.0 The Process:

2.1 The Applicant shall make a request through a simple letter to the Member Secretary of the SPCB or Union Territory Pollution Control Committee, in whose jurisdiction the project is located, to arrange the public hearing within the prescribed statutory period. In case the project site is extending beyond a State or Union Territory, the public hearing is mandated in each State or Union Territory in which the project is sited and the Applicant shall make separate requests to each concerned SPCB or UTPCC for holding the public hearing as per this procedure.

2.2 The Applicant shall enclose with the letter of request, at least 10 hard copies and an equivalent number of soft (electronic) copies of the draft EIA Report with the generic structure given in Appendix I.I including the Summary Environment Impact Assessment report in English and in the local language, prepared strictly in accordance with the Terms of Reference communicated after Scoping (Stage-2). Simultaneously the applicant shall arrange to forward copies, one hard and one soft, of the above draft EIA Report along with the Summary EIA report to the Ministry of Environment and Forests and to the following authorities or offices, within whose jurisdiction the project will be located:

- (a) District Magistrate/s
- (b) Zila Parishad or Municipal Corporation
- (c) District Industries Office
- (d) Concerned Regional Office of the Ministry of Environment and Forests

2.3 On receiving the draft Environmental Impact Assessment report, the above-mentioned authorities except the MoEF, shall arrange to widely publicize it within their respective jurisdictions requesting the interested persons to send their comments to the concerned regulatory authorities. They shall also make available the draft EIA Report for inspection electronically or otherwise to the public during normal office hours till the Public Hearing is over. The Ministry of Environment and Forests shall promptly display the Summary of the draft Environmental Impact Assessment report on its website, and also make the full draft EIA available for reference at a notified place during normal office hours in the Ministry at Delhi.

2.4 The SPCB or UTPCC concerned shall also make similar arrangements for giving publicity about the project within the State/Union Territory and make available the Summary of the draft Environmental Impact Assessment report (Appendix III A) for inspection in select offices or public libraries or panchayats etc. They shall also additionally

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make available a copy of the draft Environmental Impact Assessment report to the above five authorities/offices viz, Ministry of Environment and Forests, District Magistrate etc.

3.0 Notice of Public Hearing:

3.1 The Member-Secretary of the concerned SPCB or UTPCC shall finalize the date, time and exact venue for the conduct of public hearing within 7(seven) days of the date of receipt of the draft Environmental Impact Assessment report from the project proponent, and advertise the same in one major National Daily and one Regional vernacular Daily. A minimum notice period of 30(thirty) days shall be provided to the public for furnishing their responses;

3.2 The advertisement shall also inform the public about the places or offices where the public could access the draft Environmental Impact Assessment report and the Summary Environmental Impact Assessment report before the public hearing.

3.3 No postponement of the date, time, venue of the public hearing shall be undertaken, unless some untoward emergency situation occurs and only on the recommendation of the concerned District Magistrate the postponement shall be notified to the public through the same National and Regional vernacular dailies and also prominently displayed at all the identified offices by the concerned SPCB or Union Territory Pollution Control Committee;

3.4 In the above exceptional circumstances fresh date, time and venue for the public consultation shall be decided by the Member-Secretary of the concerned SPCB or UTPCC only in consultation with the District Magistrate and notified afresh as per procedure under 3.1 above.

4.0 The Panel

4.1 The District Magistrate or his or her representative not below the rank of an Additional District Magistrate assisted by a representative of SPCB or UTPCC, shall supervise and preside over the entire public hearing process.

5.0 Videography

5.1 The SPCB or UTPCC shall arrange to video film the entire proceedings. A copy of the videotape or a CD shall be enclosed with the public hearing proceedings while forwarding it to the Regulatory Authority concerned.

6.0 Proceedings

6.1 The attendance of all those who are present at the venue shall be noted and annexed with the final proceedings.

6.2 There shall be no quorum required for attendance for starting the proceedings.

6.3 A representative of the applicant shall initiate the proceedings with a presentation on the project and the Summary EIA report.

6.4 Every person present at the venue shall be granted the opportunity to seek information or clarifications on the project from the Applicant. The summary of the public

hearing proceedings accurately reflecting all the views and concerns expressed shall be recorded by the representative of the SPCB or UTPCC and read over to the audience at the end of the proceedings explaining the contents in the vernacular language and the agreed minutes shall be signed by the District Magistrate or his or her representative on the same day and forwarded to the SPCB/UTPCC concerned.

6.5 A Statement of the issues raised by the public and the comments of the Applicant shall also be prepared in the local language and in English and annexed to the proceedings:

6.6 The proceedings of the public hearing shall be conspicuously displayed at the office of the Panchyats within whose jurisdiction the project is located, office of the concerned Zila Parishad, District Magistrate, and the SPCB or UTPCC. The SPCB or UTPCC shall also display the proceedings on its website for general information. Comments, if any, on the proceedings which may be sent directly to the concerned regulatory authorities and the Applicant concerned.

7.0 Time period for completion of public hearing

7.1 The public hearing shall be completed within a period of 45 (forty five) days from date of receipt of the request letter from the Applicant. Therefore the SPCB or UTPCC concerned shall send the public hearing proceedings to the concerned regulatory authority within 8(eight) days of the completion of the public hearing. The applicant may also directly forward a copy of the approved public hearing proceedings to the regulatory authority concerned along with the final Environmental Impact Assessment report or supplementary report to the draft EIA report prepared after the public hearing and public consultations.

7.2 If the SPCB or UTPCC fails to hold the public hearing within the stipulated 45(forty five) days, the Central Government in Ministry of Environment and Forests for Category 'A' project or activity and the State Government or Union Territory Administration for Category 'B' project or activity at the request of the SEIAA, shall engage any other agency or authority to complete the process, as per procedure laid down in this notification.

APPENDIX -V
(See paragraph 7)

PROCEDURE PRESCRIBED FOR APPRAISAL

1. The applicant shall apply to the concerned regulatory authority through a simple communication enclosing the following documents where public consultations are mandatory: -

- Final Environment Impact Assessment Report [20(twenty) hard copies and 1 (one) soft copy]
- A copy of the video tape or CD of the public hearing proceedings
- A copy of final layout plan (20 copies)
- A copy of the project feasibility report (1 copy)

2. The Final EIA Report and the other relevant documents submitted by the applicant shall be scrutinized in office within 30 days from the date of its receipt by the concerned Regulatory Authority strictly with reference to the TOR and the inadequacies noted shall be communicated electronically or otherwise in a single set to the Members of the EAC /SEAC enclosing a copy each of the Final EIA Report including the public hearing proceedings and other public responses received along with a copy of Form -1or Form 1A and scheduled date of the EAC /SEAC meeting for considering the proposal .

3. Where a public consultation is not mandatory and therefore a formal EIA study is not required, the appraisal shall be made on the basis of the prescribed application Form 1 and a pre-feasibility report in the case of all projects and activities other than Item 8 of the Schedule .In the case of Item 8 of the Schedule, considering its unique project cycle , the EAC or SEAC concerned shall appraise all Category B projects or activities on the basis of Form 1, Form 1A and the conceptual plan and stipulate the conditions for environmental clearance . As and when the applicant submits the approved scheme /building plans complying with the stipulated environmental clearance conditions with all other necessary statutory approvals, the EAC /SEAC shall recommend the grant of environmental clearance to the competent authority.

4. Every application shall be placed before the EAC /SEAC and its appraisal completed within 60 days of its receipt with requisite documents / details in the prescribed manner.

5. The applicant shall be informed at least 15 (fifteen) days prior to the scheduled date of the EAC /SEAC meeting for considering the project proposal.

6. The minutes of the EAC /SEAC meeting shall be finalised within 5 working days of the meeting and displayed on the website of the concerned regulatory authority. In case the project or activity is recommended for grant of EC, then the minutes shall clearly list out the specific environmental safeguards and conditions. In case the recommendations are for rejection, the reasons for the same shall also be explicitly stated.

APPENDIX VI

(See paragraph 5)

COMPOSITION OF THE SECTOR/ PROJECT SPECIFIC EXPERT APPRAISAL COMMITTEE (EAC) FOR CATEGORY A PROJECTS AND THE STATE/UT LEVEL EXPERT APPRAISAL COMMITTEES (SEACs) FOR CATEGORY B PROJECTS TO BE CONSTITUTED BY THE CENTRAL GOVERNMENT

1. The Expert Appraisal Committees (EAC(s) and the State/UT Level Expert Appraisal Committees (SEACs) shall consist of only professionals and experts fulfilling the following eligibility criteria:

Professional: The person should have at least (i) 5 years of formal University training in the concerned discipline leading to a MA/MSc Degree, or (ii) in case of Engineering /Technology/Architecture disciplines, 4 years formal training in a professional training course together with prescribed practical training in the field leading to a B.Tech/B.E./B.Arch. Degree, or (iii) Other professional degree (e.g. Law) involving a total of 5 years of formal University training and prescribed practical training, or (iv) Prescribed apprenticeship/article ship and pass examinations conducted by the concerned professional association (e.g. Chartered Accountancy),or (v) a University degree , followed by 2 years of formal training in a University or Service Academy (e.g. MBA/IAS/IFS). In selecting the individual professionals, experience gained by them in their respective fields will be taken note of.

Expert: A professional fulfilling the above eligibility criteria with at least 15 years of relevant experience in the field, or with an advanced degree (e.g. Ph.D.) in a concerned field and at least 10 years of relevant experience.

Age: Below 70 years. However, in the event of the non-availability of /paucity of experts in a given field, the maximum age of a member of the Expert Appraisal Committee may be allowed up to 75 years

2. The Members of the EAC shall be Experts with the requisite expertise and experience in the following fields /disciplines. In the event that persons fulfilling the criteria of "Experts" are not available, Professionals in the same field with sufficient experience may be considered:

- **Environment Quality Experts:** Experts in measurement/monitoring, analysis and interpretation of data in relation to environmental quality
- **Sectoral Experts in Project Management:** Experts in Project Management or Management of Process/Operations/Facilities in the relevant sectors.
- **Environmental Impact Assessment Process Experts:** Experts in conducting and carrying out Environmental Impact Assessments (EIAs) and preparation of Environmental Management Plans (EMPs) and other Management plans and who have wide expertise and knowledge of predictive techniques and tools used in the EIA process
- **Risk Assessment Experts**
- **Life Science Experts in floral and faunal management**
- **Forestry and Wildlife Experts**



भारत का राजपत्र

The Gazette of India

सी.जी.-डी.एल.-अ.-28032020-218947
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असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 1087]
No. 1087]

नई दिल्ली, शुक्रवार, मार्च 27, 2020/चैत्र 7, 1942
NEW DELHI, FRIDAY, MARCH 27, 2020/CHAITRA 7, 1942

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 27 मार्च, 2020

का.आ.1223(अ).—केंद्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम 1986 की धारा (3) की उपधारा (1) और उपधारा (2) के खंड (v) के अधीन उसको प्रदत्त शक्तियों का प्रयोग करते हुए, तत्कालीन पर्यावरण और वन मंत्रालय में परियोजनाओं के कतिपय प्रवर्गों के लिए पूर्व पर्यावरण अनापत्ति आज्ञापक बनाते हुए का. आ. 1533 (अ) तारीख 14 सितंबर, 2006 द्वारा पर्यावरणीय समाघात निर्धारण अधिसूचना, 2006 प्रकाशित किया है:

और पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, थोक औषधियों और मध्यवर्तियों के बाबत परियोजनाओं या क्रियाकलापों के लिए पूर्व पर्यावरणीय अनापत्ति में तेजी लाने के लिए आवश्यक समझता है। नोवेल कोरोना वायरस (कोविड - 19) के प्रकोप को कम करने के लिए व्यापक और मजबूत प्रणाली के एक भाग के रूप में, नोवेल कोरोना वायरस (कोविड - 19) के समाघात को कम करने के लिए औषधि की उपलब्धता या उत्पादन को सुनिश्चित किया जाना है। मंत्रालय ने यह आवश्यक समझा है कि नोवेल कोरोना वायरस (कोविड - 19) जैसी बीमारियों का पता लगाने के लिए थोक औषधियों और मध्यवर्तियों की बाबत विनिर्मित सभी परियोजनाओं या क्रियाकलापों और इसी तरह के लक्षणों वाले रोगों को 30 सितंबर, 2020 तक की अवधि के लिए 'बी2' के रूप में वर्गीकृत किया है।

अतः, अब, केंद्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (4) के साथ पठित पर्यावरण संरक्षण अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (v) द्वारा उसको प्रदत्त शक्तियों का प्रयोग करते हुए, लोकहित में, नियमों के नियम 5 के उप-नियम (3) के खंड (क) के अधीन सूचना की अपेक्षा से अभिमुक्ति के पश्चात्, इस अधिसूचना के राजपत्र में प्रकाशन की तारीख से 30 सितंबर, 2020 तक की अवधि के लिए भारत के 1622 GI/2020

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• **Environmental Economics Expert with experience in project appraisal**

3. The Membership of the EAC shall not exceed 15 (fifteen) regular Members. However the Chairperson may co-opt an expert as a Member in a relevant field for a particular meeting of the Committee.

4. The Chairperson shall be an outstanding and experienced environmental policy expert or expert in management or public administration with wide experience in the relevant development sector.

5. The Chairperson shall nominate one of the Members as the Vice Chairperson who shall preside over the EAC in the absence of the Chairman /Chairperson.

6. A representative of the Ministry of Environment and Forests shall assist the Committee as its Secretary.

7. The maximum tenure of a Member, including Chairperson, shall be for 2 (two) terms of 3 (three) years each.

8. The Chairman / Members may not be removed prior to expiry of the tenure without cause and proper enquiry.

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भारत का राजपत्र

The Gazette of India

सी.जी.-डी.एल.-अ.-16102020-222503
CG-DL-E-16102020-222503

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 3224]
No. 3224]

नई दिल्ली, शुक्रवार, अक्टूबर 16, 2020/आश्विन 24, 1942
NEW DELHI, FRIDAY, OCTOBER 16, 2020/ASVINA 24, 1942

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 15 अक्टूबर, 2020

का. आ. 3636(अ).—केंद्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के खंड (घ) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (v) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, जनहित में उक्त नियमों के नियम 5 के उपनियम (4) के खंड (क) के अधीन सूचना की अपेक्षा से अभिमुक्त हो जाने के पश्चात्, भारत के राजपत्र, भाग II, खंड 3, उपखंड (ii) में प्रकाशित भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना सं. का.आ. 1533(अ), तारीख 14 सितंबर, 2006 में निम्नलिखित और संशोधन करती है, अर्थात् :-

उक्त अधिसूचना की अनुसूची में, क्रम सं 0 5(च) के स्तंभ (5) में, "30 सितंबर, 2020" अंकों और शब्द के स्थान पर, दोनों स्थानों पर, जहां वे आते हैं, "30 मार्च, 2021" अंक और शब्द रखे जाएंगे।

[फा. सं. 19-21/2020-आई.ए. III]

गीता मेनन, संयुक्त सचिव

राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (ii) में सं. का. आ. 1533 (अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की उक्त अधिसूचना में निम्नलिखित और संशोधन करती है, अर्थात् :-

उक्त अधिसूचना की अनुसूची में, स्तंभ (5) के मद 5 (च) के सामने उससे संबंधित प्रविष्टियों के पश्चात्, निम्नलिखित प्रविष्टियां अंतःस्थापित की जाएंगी, अर्थात् :-

"30 सितंबर, 2020 तक प्राप्त एक्टिव फार्मास्युटिकल इन्ग्रेडिंट्स (एपीआई) की बाबत परियोजनाओं या क्रियाकलापों के सभी प्रस्तावों को श्रेणी 'बी2' परियोजनाओं के रूप में निर्धारित किया जाएगा, परन्तु 30 सितंबर, 2020 के पश्चात् कोई पश्चात्कर्ती संशोधन या उत्पाद मिश्रण में विस्तार या परिवर्तन उस समय तक प्रवृत्त उपबन्धों के अनुसार माना जाएगा।"

[फा. सं. 19-21/2020 - आई ए. III]

गीता मेनन, संयुक्त सचिव

टिप्पण : मूल अधिसूचना संख्या का. आ. 1533 (अ) तारीख 14 सितंबर, 2006 द्वारा भारत के राजपत्र, असाधारण, भाग II, खंड 3, उप-खंड (ii) में प्रकाशित किया गया था और अधिसूचना संख्या का. आ. 751 (अ), तारीख 17 फरवरी, 2020 द्वारा अंतिम संशोधन किया गया था।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE NOTIFICATION

New Delhi, the 27th March, 2020

S.O. 1223(E).—WHEREAS, the Central Government in the erstwhile Ministry of Environment and Forests, in exercise of its powers under sub-section (1) and clause (v) of sub-section (2) of section (3) of the Environment (Protection) Act, 1986 has published the Environment Impact Assessment Notification, 2006 vide number S.O.1533 (E), dated the 14th September, 2006, mandating prior environmental clearance for certain category of projects;

AND WHEREAS, the Ministry of Environment, Forest and Climate Change deems it necessary to expedite the prior Environmental Clearances to the projects or activities in respect of bulk drugs and intermediates. As a part of comprehensive and robust system to handle the Novel Corona Virus (COVID-19) outbreak, drug availability or production to reduce the impact of the Novel Corona Virus (COVID-19) are to be ensured. The Ministry deems it necessary that all projects or activities in respect of bulk drugs and intermediates manufactured for addressing ailments such as Novel Corona Virus (COVID-19) and those with similar symptoms are categorized as 'B2' for a period up to the 30th September 2020, as an interim measure.

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), read with sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government, after having dispensed with the requirement of notice under clause (a) of sub-rule (3) of the rule 5 of the rules in public interest hereby makes the following further amendments in the said notification of the Government of India, in the erstwhile Ministry of Environment and Forests published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide number S.O. 1533 (E), dated the 14th September, 2006, for a period up to 30th September 2020 from the date of publication of this notification in the official Gazette, namely:

In the said notification, in the Schedule, against the item 5(-), in the column (5), after entries relating thereto the following entries shall be inserted, namely:-

"All proposals for projects or activities in respect of Active Pharmaceutical Ingredients (API), received up to the 30th September 2020, shall be appraised, as Category 'B2' projects, provided that any subsequent amendment or expansion or change in product mix, after the 30th September 2020, shall be considered as per the provisions in force at that time."

[F.No. 19-21/2020-IA.III]

GEETA MENON, Jt. Secy.

Note: The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide number S.O. 1533 (E), dated the 14th September, 2006 and was last amended vide the notification number S.O. 751(E), dated the 17th February, 2020.

टिप्पण : मूल अधिसूचना भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (ii) में अधिसूचना सं. का.आ. 1533(अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित की गई थी और उसका अंतिम बार का.आ. 1562(अ), तारीख 21 मई, 2020 द्वारा संशोधन किया गया था।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**NOTIFICATION**

New Delhi, the 15th October, 2020

S.O. 3636(E).—In exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), read with clause (d) of sub-rule (3) of rule 5 of the Environment Protection Rules, 1986, the Central Government after having dispensed with the requirement of notice under clause (a) of sub-section (4) of rule 5 of the said rules in the public interest, hereby makes the following further amendment in the notification of the Government of India in the Ministry of Environment and Forest, Published in the Gazette of India, Part II, Section 3, Sub-section (ii), vide number S.O 1533 (E), dated the 14th September, 2006, namely:-

In the said notification, in the Schedule, in sl. Number 5(f), in column (5), for the figures, letters and word "30th September, 2020", at both the places where they occur, the figures, letters and word "30th March, 2021" shall be substituted.

[F.No. 19-21/2020-IA.III]

GEETA MENON, Jt. Secy.

Note : The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), vide number S.O. 1533(E), dated the 14th September, 2006 and was last amended vide number S.O 1562 (E), dated the 21st May, 2020.



ADDITIONAL AMBARNATH MANUFACTURER'S ASSOCIATION

P.42, AAMA WELFARE CENTRE
ANAND NAGAR,
ADD: AMBARNATH (A.I.D.C.),
AMBARNATH - 421 504
DIST. THANE,
TEL: (0251) 2621793
E-Mail: aama.ambarnath@gmail.com
Website: www.aamaambarnath.com

Umesh Tayade
Chairman
☎ 9422073611/9850108529

Makarand Pawar
Vice Chairman
☎ 9422489030/9545214715

Ashvin Thakkar
Secretary
☎ 9820067702

Harjendra Sing
Jt. Secretary
☎ 9890012529

Mangesh Sawant
Jt. Secretary
☎ 9167002266

C. S. Nikhar
Treasurer
☎ 9422661207/9921579086

Vijayan Nair
P. R. O.
☎ 9370027899

Parash Shah
P. R. O.
☎ 9820053577

Committee Member

Janardan Pandey
☎ 9833091410

Anand Jayavant
☎ 9321252022/9821252022

Sanjeev Sharma
☎ 9822737777/9320377771

Chetan Shah
☎ 9820475767/9422475767

Deepak Rathod
☎ 9323704473

T.R.C. Menon
☎ 8108000028

Vivek Shetty
☎ 9821040001

Ajit Khandesha
☎ 9867414000

Arindam Acharya
☎ 9820172258

Sandeep A. Tondapurkar
☎ 9423983500/9819954499

Sandeep Arote
☎ 9552221118

Sanjiva Kumar
☎ 9833018189

Balkrishna Kadam
☎ 9594923156/9224335249

Dr. Sumedha S. Nadkar
☎ 3983461/8888056633

S. P. Katekar
☎ 9821033924

Date: 21.11.2023

To -All Member Industries for AAMA CETP.

Subject:- To start additional Ambarnath CETP operation with immediate effect.

Reference:- 1) MIDC Executive Engineer's letter No-EE/Amb(civil)-25026 of 2023.

2) Joint Meeting of Krystal construction, MIDC, MPCB & AAMA at CETP on 1/11/2023.

Dear Sir/Madam,

As per joint meeting of MIDC officials, MPCB officials, Krystal construction and AAMA officials on 1st November 2023 and subsequent letter received from Executive engineer on 2nd November 2023, it has been decided that Additional Ambarnath MIDC CETP is completely ready with all up gradation and improvements. Krystal construction has declared that they can receive the effluent for treatment and treat the same in upgraded CETP unit.

It's a good news for all CETP member industry that now we can start discharge of effluent to CETP as per CETP inlet norms. The upgraded CETP is now consisting of:-

1. Large size equalization tank.
2. New primary treatment sump.
3. Two primary clarifiers.
4. Anoxic treatment sump.
5. Three Bio reactors.
6. Two secondary clarifiers.
7. Two Sludge digesters.
8. Large size PSF & ACF.
9. Two decanter new Centrifuges.
10. In let/out let parameters monitoring system.
11. Semi SCADA operated plant system.

T.C.
[Signature]

**ADDITIONAL AMBARNATH MANUFACTURER'S ASSOCIATION**

Continuation Sheet

This CETP set up is going to be excellent and efficient set up.

AAMA has decided to start CETP operation by taking 1500 CM effluent initially. We will allow and receive 1000CM from large+ medium scale industry with 500CM from small scale industry. This will enable CETP operation to stabilize. Later fully fledged discharge of effluent as per CETP inlet norms will be allowed. Hereby all member industries are requested to make the necessary discharge arrangements ready at their end as per MPCB/CPCB discharge guide line (like Positive discharge, Stainer, online parameters monitoring system, NRW).

Krystal Construction - CETP operators representative will reach to all member industries for discussion and data collection with this letter. We shall share the required data to them on their visit or on email.

AAMA will inform those industries to whom discharge to start.

All member industries are here by requested to up load their application of Consent Amendment for change in discharge path way immediately.

All member industries are requested to reply this mail to AAMA stating that they are ready/willing to use CETP facility or not. If willing, shall mention their consented effluent flow with valid consent copy in attachment. AAMA will help you for getting charge in consent if necessary.

Thanks & Regards

For Additional Ambarnath Manufacturer's Association.

Umesh Tayade
(Chairman)

T.C.
A



ADDITIONAL AMBARNATH MANUFACTURER'S ASSOCIATION

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CIRCULAR

Date: 05.01.2024

To,
The Members,
Addl Ambarnath MIDC Area,
Ambarnath.

Suh : Amendment of MPCB Consent.

Reference to the meeting held on 27th December 2023, with MIDC and MPCB officers and as per the discussion taken in the meeting for discharging the effluent to CETP the decision is taken as:

1. All members will apply to MPCB for amendment of consent.
2. Members will make the arrangement for discharge as per the MIDC guidelines.
3. Members will fill CONSENT application as per attached SOP and they will inform to AAMA for follow up.

Members are requested to submitted application before 15th January 2024.

Thanks & Regards
For Additional Ambarnath Manufacturer's Association.

Umesh Tayade

Umesh Tayade
(Chairman)

Umesh Tayade



MAHARASHTRA INDUSTRIAL DEVELOPMENT CORPORATION
(A Government of Maharashtra Undertaking)

No. EE/AMB/K-27, K-27 PART & K-27/1/A-71974
Office of the Executive Engineer,
MIDC, (CIVIL) Division Ambarnath.
Date : -27/02/2023.

To,
M/s. Bharat Serums and Vaccines Ltd.,
Plot No. K-27, K-27 PART & K-27/1
MIDC Industrial Area,
Addl. Ambarnath.

महिला अधिकार आयोग - २०१९ अंतर्गत जन माहिती अधिकाऱ्या
ज नमिस्ता, मजोरिन उप विभाग, अति. अंबलाय बांनी प्राविणेची माहिती

Sub :- Building Plan Approval and drainage plan approval for Plot No.
K-27, K-27 Part and K-27/1, Addl. Ambarnath Indl. Area.

Ref :- 1] Online application vide SWC/7/521/20220909/856933 dt. 13/09/2022.
2] Provisional Fire NOC by MIDC Fire Deptt. vide No. E-35585 dt. 29/12/2022

Dear Sir,

You have submitted application for approval to Building Plan for shed on
Plot No. K-27, K-27 Part and K-27/1, in Addl. Ambarnath Indl. Area.

Your application is examined and following approvals are hereby
granted...

Building Plan Approval

Since you have paid following Charges.....

- I) Development charges, amounting to Rs. 11,097.15 vide Receipt No. GL23561708 dt. 14/02/2023, paid online.
 - II) Scrutiny fees, amounting to Rs. 1,000.00 vide receipt No. GL23311926 dt. 23/09/2022 & vide Receipt No. GL23561708 dt. 14/02/2023, paid online.
- 1) The set of fresh plans, received from you vide your letter cited above, is hereby approved subject to acceptance and follow up of following conditions by you.
 - 2) You had submitted plans and drawings for 114.64 Sqm fresh and total 7377.70 Sqm of plinth area for the plot area of 20149.00 Sqm, at present this office has approved plans for 114.64 Sqm fresh and total upto date 1871.97 Sqm. of built up area. This office has now approved 02 Nos. of drawings details of which are mentioned on the accompanying statement.
- A. In case of approval to the modified plans, the earlier approval to the building plans granted vide letter No. Nil dtd. Nil by this office is treated as cancelled. The drawings approved now supercede previously approved drawings. You are requested to return the cancelled plans to this office for cancellation and record.

T.C.

महिली प्रधिकार आधिकारिक २००९ अंतर्गत जन महाराष्ट्र ज.
 नव अभिवृत्ता, प्रौद्योगिकी विभाग, अति. अंशनाय यानी पुदि

- B. The drawings submitted now includes existing structures/proposed structures, which were not approved previously. Present approval along with the previously approved plans vide letter No. EE/AMB/A-19604/2022 dtd. 17/01/2022 & OC vide letter No. EE/AMB/A-99044/of 2020 dtd. 16/03/2020 from the office of the Executive Engineer is to be treated as combined approval.
- 3) This building plan approval is with respect to planning point of view and in accordance to MIDC's Development Control Rules, since MIDC is Special Planning Authority (SPA) for this Area. In addition, to this approval the plot holder shall obtain approval for plans from other requisite authorities as per necessity, such as from :-
- i) Industrial Safety and Health Department, Govt of Maharashtra.
 - ii) Explosive Department, Govt. of India.
 - iii) Food & Drugs Department, Govt. of Maharashtra.
- 4) The plot holder shall obtain prior Environment Clearance Certificate before Commencement of any construction activities, if applicable to their project as per the notification issued by MoEF, Govt. of India vide Notification issued by MoEF, New Delhi dtd. 14. 09. 2006 and its subsequent amendments'.
- 5) You are requested to submit certified copies of above approvals from the concerned authorities to this office, in triplicate before any work is started OR within three months from the date of issue of this letter whichever is earlier.
- 6) For the sanitary block, overhead water storage tank shall be provided at the rate of 500 liter per W.C. or Urinal.
- 7) For necessary approach road to the plot from the edges of MIDC. Road, 900 mm dia CD works or a slab drain, as may be approved by the Executive Engineer, shall be provided.
- 8) Temporary structures shall not be allowed except to during construction period (after obtaining prior approval from Executive Engineer.) and the same shall be demolished immediately after building work is completed.
- 9) During the period of construction, stacking of materials shall be done only in the area of plot allotted. In no case, material be stacked along MIDC, road land width/open plot area.
- 10) The marks demarcating boundary of the plot shall be preserved properly and kept in good condition and shown to department staff as and when required.
- 11) No tube well, bore well or open well shall be dug.
- 12) Plans for any future additions, alterations or extensions will have to be get approved from this office, as well as from concerned competent authority.
- 13) The present approval to the plans does not pertain to approval to the structural design, RCC members, foundations etc. It is only locational approval to the layout of various structures & floors with reference to the plot, in accordance to MIDC DCR.

R/S

- inside the plot and maintain the trees so planted in good condition throughout the period of agreement to lease.
- 24) The basement if provided is to be used only for storage purpose. No. manufacturing activities are allowed, similarly toilet is not allowed at the basements.
 - 25) The Name and plot number shall be displayed at main entrance of plot.
 - 26) The plot holder shall construct ETP as per consent of MPCB & treat & dispose effluent as per MPCB Consent to establish & operate, if applicable with prior approval of MIDC SPA.
 - 27) The plot holder shall ensure that, the foundation of the building / structure shall rest on the firm strata and not on made up / filled ground. The Architect and structural consultant appointed by the owner will be solely responsible for this condition.
 - 28) MIDC issues permission for development of plots which are situated on river banks, adhering to the contents of the River Policy dt. 13th July 2009 and as per category of Industries. PIL No. 17 of 2011 is filed against this policy at the Hon'ble High Court Bombay. It is clarified that, grant of any permission by the MIDC to any new industry in industrial estate situated on river banks will be subject to any further orders which may be passed by Hon'ble High Court, Bombay under PIL No. 17 of 2011.
 - 29) As per the Chief Fire Officer, MIDC's circular vide No. A-04499 dt. 05.01.2016, you have to provide ~~4 Nos of 5 Kg capacity of DCP fire extinguishers (ABC Type) following IS:15683~~ within the proposed factory building at prominent locations and the same shall be always maintained in good operating condition as per the IS code.
 - 30) Since you have consumed 72.30 % of FSI as per the approved plan, you are requested to utilize remaining FSI as per agreement to lease.

B] Drainage

i) Drainage Plan Approval (Internal Works)

The set of plans in triplicate received along with the letter under reference for the above work is scrutinized the proposal is approved subject to condition as follows:

The work of internal and external water supply and sanitary fittings etc for the above building shall be carried out through the licensed plumber registered at local authority or of Environmental Engineering Department, or Govt. of Maharashtra.

- 1) The work should be carried out as per specifications confirming to I.S.S. In case they are not covered under I.S.S. then standard practice allowed by Municipal Corporation of Greater Bombay shall be followed.
- 2) The wastewater from water closets and urinals shall be passed through a septic tank of standard design.
- 3) The outlet of septic tank will ultimately have to connect to MIDC's sewerage system when provided, as per approved plans.

- The present approval to the plans does not pertain to the design of septic tank, effluent treatment plant etc. It is only locational approval to these structures with reference to the plot.
- 5) You will be allowed to join your effluent to MIDC's common effluent collection system only after obtaining of necessary N.O.C. from M.P.C. Board and actual commissioning of pretreatment activity the factory effluent will be allowed to connect to MIDC system.
 - 6) Overhead water tank shall be provided at the rate of 500 Liters per W.C./ Urinal provided.
 - 7) The waste water from the closets and Urinals shall be passed through the septic tanks which is to be adequate to meet the requirements of the persons working in the factory and process waste if any, prior to septic tank in series with suitable size of 100 mm dia sewer trap, inspection chamber with 80 mm dia vent pipe shall be provided.
 - 8) All vent pipes shall be minimum 80 mm dia size.
 - 9) All rain water down take pipes shall be minimum 100 mm dia and should be provided at the rate of 1 Nos. Per 25 Sq. m. of roof area.
 - 10) All S.W. pipes shall be minimum of 150 mm dia size.
 - 11) It should be seen that no overflow of water from the soak pit or any process waste enters in to adjoining property or road.
 - 12) Rain water pipes are not to be connected to underground effluent collection system. Separate drainage system shall be provided for collection of Industrial and Domestic wastes. Manholes shall be provided at the end of collection system with arrangements for measurement of the flow.
 - 13) In case any of the requirements, stated as above is violated by the plot holder then he is liable for disconnection of water supply and is liable for action provided under MIDC., Act and various regulations and as per provision in the lease agreement.
 - 14) The completion of work as per above requirements, it shall be jointly, inspected by the concerned Deputy. Engineer, of MIDC and your representative who has designed and executed work, without which drainage completion certificate will not be issued.
 - 15) The waste water after treatment shall be soaked in a soak pit, if sewer line is not available for the plot; whereas if effluent collection system, of MIDC is functioning, then effluent shall be connected to the same after getting drainage plans approved from this office. The effluent shall be outletted only after pretreatment confirming to the standards stipulated by Maharashtra Pollution Control Board of Govt. of Maharashtra and after obtaining their consent under water Act 1974, Air Act 1981, & Hazardous waste Rules 2008 and subsequent amendments.

FC


महाराष्ट्र प्रदूषण नियंत्रण बोर्ड
 २००८ संशोधन व सुधार अधिनियम
 २००८

Undersigned reserves right to amend any additional recommendations deemed fit during the final inspection due to the statutory provision amended from time to time and in the interest of the protection of the company.

You are hereby requested to go through above approvals carefully with the above conditions, and take necessary actions accordingly.

Thanking you,

Your's faithfully,

RAMESH
PATIL

Digitally signed by RAMESH PATIL
DN: cn=RAMESH PATIL, o=MUMBAI INDUSTRIAL
DEVELOPMENT CORPORATION
MUMBAI INDUSTRIAL DEVELOPMENT
CORPORATION
Reason: I am the author of the document
LocDate: 2002-09-27 16:38:55.38

Executive Engineer
Special Planning Authority
M.I.D.C., Civil Division
Ambarnath.

माहिती प्रविका अधिनियम - २००५ अंतर्गत वन माहिती अधिकारी वन
अधिकार. मन्त्रीविम उप विभाग, अति. अंबरनाथ दांनी पुरविलेनी कार्ड

- DA:-** 1. One Statement showing details of drawings and built up area approved.
2. Copy of approved drawings/plans.

12/10/02

कार्यकारी अभियंता, ताणे पाटबंधारे विभाग, कळवा (ताणे)
सहकार विद्यालयासमोर, जुना मुंबई-पुणे महामार्ग, कळवा (ताणे) ४००६०५
दुरध्वनी क्रमांक :- ०२२-२५३००६६४ फॅक्स :- ०२२-२५३०९७४३
Email:- cetmidkalwa@gmail.com

जा.क्र.तागावि/प्रशा.५/६०१/२०२३

दिनांक: ११/१२/२०२३

प्रति,
कार्यकारी अभियंता
महाराष्ट्र औद्योगिक विकास महामंडळ,
अंबरनाथ, जि. ठाणे

विषय :- जांभीवली (चिखलोली) ल.पा. योजना ता.अंबरनाथ जि. ठाणे.
विनापरवानगी धरणाच्या पाणलोट क्षेत्रात बांधकामास परवानगी दिलीबाबत

S.D.E	संदर्भ २५
S.O.C	
BRANCH	
INWORD No.& Date	१२१ २५/१२

- १) उपविभागीय अधिकारी उल्हास नगर यांचे पत्र क्र. उपवि/पू संगपादन/ तागा/ जांभीवली / कावि २७ दि. २२/०२/२०२१
- २) उपविभागीय अभियंता पाटबंधारे उप विभाग क्र. २ यांचे पत्र दिनांक ०६/०३/२०१९
- ३) श्री. प्रसाद मुळे, तक्रारदार यांचा अर्ज २४/११/२०२२

३१ जानेवारी २०२३

जांभीवली (चिखलोली) ल.पा.योजना, ता.अंबरनाथ, जि.ठाणे या योजनेचे काम १९७८मध्ये पूर्ण करण्यात आले. ही योजना उल्हास नदी खोऱ्यातील स्थानिक नाल्यावर बांधण्यात आली आहे. धरणाचा एकूण पाणीसाठा २.२६ दशलक्ष घ उपयुक्त पाणीसाठा २.१९ द.ल.घ.मी.आहे. या योजनेची प्रकल्पीय सिंचनक्षमता १६६ हेक्टर आहे. सद्यस्थितीत या योजनेचा पूर्ण पाणीधार पिण्याच्या पाण्यासाठी होत आहेजानेवारी २००५ पासून महाराष्ट्र जीवन प्राधिकरण/अंबरनाथ नगरपरिषद यांनी जांभीवली धरणातून ६ द.ल.ली . प्रतिदिन पाणी उपसा सुरु केला आहे. अंबरनाथ नगरपरिषदेस सद्य:स्थिती होत असलेला ६ दललि/दिन पाणी पुरवठ्यात वाढ करून अतिरिक्त ६दललि/दिन पाणी पुरवठा असे एकूण १२ दललि/दिन पाणी पुरवठा अंबरनाथ नगरपरिषदेस करण्यासाठी जांभीवली धरणाची उंची २.५० मी ने वाढविणे नियोजित आहे. त्याअनुषंगाने जांभीवली (चिखलोली) ल.पा.योजना, ता.अंबरनाथ, जि.ठाणे या योजनेचे उंची वाढविण्याच्या काम या विभागाकडून प्रगतीपथावर असून सदर काम मे २०२३ अखेर पूर्ण करणे नियोजित आहे.

धरणाची उंची वाढीनंतर होणारा हा पूर्ण पाणीसाठा हा, अंबरनाथ - बदलापूर शहरासाठी राखीव असणार आहे. तरी धरणाच्या पाणलोट क्षेत्रात मध्ये आपल्या कडून परवानगी घेऊन औद्योगिक कंपन्या बांधकाम करत आहेत. तरी आपल्या विभागा कडून या विभागाच्या ना-हरकत राखल्याशिवाय सदर बांधकाम परवाना देण्यात येऊ नये.

उपरोक्त संविध्य पत्रासोबत प्राप्त श्री. प्रसाद ए. डे यांचे पत्रात नमुद असल्याप्रमाणे अतिरिक्त अंबरनाथ आद्योगिक क्षेत्रातील भारत सिरेम कंपनीचा भूखंड के-२७/१ हा स.नं. २५/२ मध्ये असून चिखलीली धरणाच्या बुडोत क्षेत्रालगत आहे. याभूखंडे धरणाच्या मागीलसाठ्या दूषित झाल्यास गंभीर परिस्थिती उद्भवू शकतो त्याभूखंडे सावर स.नं. २५/२ मध्ये बांधकाम करताना शासन परिपत्रक ०८/०३/२०१८ मधील तरतुदींचे पालन होणे आवश्यक आहे. सावर स.नं. २५/२ बाबत कुठल्याही अभिप्राय या विभागा मार्फत देण्यात आलेला नाही. परंतु वरील संदर्भ २ अन्वये स.नं. २५/१ बाबत उपविभागीय अधिकारी उल्हास नगर यांनी अभिप्राय मागीलले होते. य सावर सर्वे नं. जांभोवली धरणाच्या उंची वाढी नंतर बुडोत क्षेत्रात येत नसल्याचे उपविभागीय अभियंता पाटबंधारे उप विभाग क्र. २ यांनी कळविले आहे.

तरी स.नं. २५/२ मधील K- २७/१ हा भूखंड २०० पी. च्या आत असून या भूखंडा वरील बांधकामा संबंधातील कुठल्याही परवानग्या या विभागा मार्फत देण्यात आलेले नसून सर्व परवानग्या आपल्या विभागाकडून देण्यात आल्या आहेत. तरी आपल्या विभागा कडून शासन परिपत्रक ८/३/२०१८ नुसार, उपरोक्त शासन निर्णयानुसार कार्यवाही करावी ही विनंती.

हे आपल्या माहितीसाठी व योग्य त्या कार्यवाहीसाठी सन्नेह अग्रेषित.

अभिप्राय
कार्यकारी अभियंता,
ठाणे-पाटबंधारे विभाग,
कळवा-ठाणे

प्रत- मा.अधीक्षक अभियंता, ठाणे पाटबंधारे मंडळ, ठाणे; यांना माहितीसाठी सविनय सावर.

प्रत- उपविभागीय अभियंता, पाटबंधारे उपविभाग क्र. २ यांना पाठपुरवठ्यासाठी रवाना.

1167

(TRANSLATION)

996

Executive Engineer, Thane Irrigation Department, Kalwa (Thane)
Opposite Sahakar Vidyalaya, Old Mumbai-Pune Highway, Kalwa(Thane)
400605

Phone no.:022-25300664 Fax:022-25379743

Email- cetmidkalwa@gmail.com

Outward.No.Thagavi/Prasha-5/871/2023

Date: 01/03/2023

To,

The Executive Engineer,
Maharashtra Industrial Development Corporation,
Ambarnath, Dist. Thane

Subject:-Jambhivali (Chikholi) L.P. Scheme Tal. Ambarnath dist.Thane.
Regarding permission given for construction work in the catchment area of
the dam without permission.

- 1) Sub Divisional Officer Ulhas Nagar letter no. Sub division/ Land acquisition/Possession/Jambhiwali/ Kavi 27 Dt. 22/02/2019.
- 2) Letter of Sub Divisional Engineer Irrigation Sub division No. 2 dated 06/03/2019.
- 3) Application from Complainant Mr. Prasad Mule 24/11/2022.

The work of the scheme Jambhowli (Chikholi) L.P. Yojana, Tal. Ambarnath, District-Thane has been completed in 1978. The scheme has been constructed on a local creek in the Ulhas river basin. The total water storage of the dam is 2.26 TCM and the useful water storage is 2.19 TCM. The projected irrigation capacity of this scheme is 166 hectares. At present, the total



water consumption of this scheme is for drinking purposes. Since January 2005, daily water pumping of 6 TML has been commenced from the Jambhivali dam by Maharashtra Jeevan Pradhikaran/Ambarnath Municipal Council. The plan involves raising the height of Jambhivali Dam by 2.50 meters to augment the water supply to Ambarnath Municipal Council by an additional 6 TML/day, bringing the total daily supply upto 12 TML/day. This initiative is part of the Jambhivali (Chikhloli) L.P. Scheme in the Ambarnath district of Thane. The work of increasing the height of the scheme is in progress by this department and the said work is scheduled to be completed by the end of May 2023.

After raising the dam's height, the entire water storage will be allocated exclusively for the cities of Ambarnath and Badlapur. However, industrial companies are constructing in the catchment area of the dam after taking permission from your department. However, the said construction permit should not be given without the no-objection certificate of this department from your department.

As stated in the letter provided by Mr. Prasad Mule, along with the referenced document, the Plot No. 27/1 of Bharat Serum Institute which is identified in S. No. 25/2 falls within the extensive industrial zone of Ambarnath and is also in close proximity to the submerged area of Chikhloli dam. Due to this proximity, there is a risk of the dam's water storage getting polluted, which can lead to adverse conditions. That is why, while constructing on this survey no.25/2, the conditions mentioned in government circular dated 08/06/2018 essentially needs to be followed. No feedback regarding the S.no. 25/2 is given by the department. But as per the above reference 1, for the S. No. 25/1, Sub Divisional Officer Ulhas Nagar had sought feedback regarding this. And the said S. No. does not come under submerged area after increasing the height of Jambhivali Dam as reported by Sub Divisional Engineer Irrigation, Sub Division No. 2.

However the plot K-27/01 of S.No.25/2 is within 200 m and no permission for construction on this plot has been given through this department but all permissions have been given by your department. However, as per the government circular 08/03/2018, it is requested that action be taken as per the above government decision.

This is kindly forwarded for your information and appropriate action.

T.C. Bhandari

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Sd/-

**Executive Engineer,
Thane-Irrigation Department
Kalwa -Thane**

Copy-Hon'ble Civil Submission to Superintending Engineer, Thane Irrigation board, for information.

Copy-Sub-Divisional Enginee , Irrigation Sub-Division No.2 sent to follow up.

Note: This translation is not made word to word. If any ambiguity or incorrectness finds, original letter in Marathi may please be referred.

T.c. CA. Anah

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701

Fax: 24024068 / 24023518

E-mail: psc@mpcb.gov.inWebsite: www.mpcb.gov.inKalpataru Point, 2nd- 4th Floor

Opp. Cine Planet Cinema,

Near Sion Circle, Sion (East)

Mumbai- 400 022.

No. MPCB/PSO/BMW/C- 220204 FTS 0045

Date: 4/02/2021

Circular

Sub: - Revision of Industry Category (Red/Orange/Green/White) of Health Care Facilities (HCFs) based on pollution potential.

- Ref: -**
1. Rule 10 of Bio Medical Waste Management Rules, 2016.
 2. CPCB revised Industry Categorization Dtd. 30/04/2020.
 3. Minutes of the Minutes of 177th MPC Board Meeting Dtd. 06/10/2021.

Chairman Central Pollution Control Board issued directions dated 04.06.2012 to all SPCB under section 18 (1b) of Water (Prevention and Control of Pollution) Act, 1974 and Air (Pollution Prevention and Control) Act, 1981 wherein directed SPCBs to follow the "Revised list of RED, Orange, Green, White Category" for Consent management. Further, on 30/04/2020 CPCB issued Revised categorization of Industry wherein HCFs are categorized into RED and Orange category.

In compliance MPCB in its 177th Board Meeting decided to adopt following classification of HCFs and industries Generating / Handling Bio Medical Waste.

A) RED Category:

1. Common BMW Treatment Facilities and Industries generating/ handling BMW
 2. HCFs having captive BMW incinerator
 3. HCFs having coal /oil fired Boiler, and/or captive laundry activity
 4. HCFs not having 2 & 3 above but generating Sewage/effluent quantity more than 100 KLD
- OR
5. HCFs having more than 100 Beds

B) ORANGE Category:

1. HCFs not having captive BMW incinerator,
 2. HCFs not having coal /oil fired Boiler, and/or captive laundry activity
 3. HCFs generating Sewage/effluent less than 100 KLD
- OR
4. HCFs up to 100 Beds

HCFs Industry Categorization as above shall be applicable with effect from 1st December 2021.

Consent to Establish for HCFs (Red & Orange Category) shall be valid for FIVE years from the date of issue subject to prior submission of requisite Fees and applicable

TG
JPC

Bank guarantee for compliance of consent conditions and Environmental Clearance, if applicable.

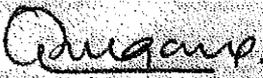
Combined Consent and BMW Authorization (CCA) for RED category HCFs (Consent to Operate / Renewal) shall be admissible for max 5 Terms of One year i.e. 5 Years.

Combined Consent and BMW Authorization (CCA) for ORANGE category HCFs shall be Eligible for CCA (Consent to Operate/ Renewal) of Max. of FIVE terms of 2 Yr. i.e. 10 Years.

Long Terms CCA (First Operate / Renewal) shall be admissible subject to following as applicable:

1. Payment of advance fees for entire duration.
2. Having valid membership of Common Facility of the proposed duration,
3. Having adequate ETP/ STP meeting the discharge standards and Adequate APCD meeting emission standards as per CTE/CTO and,
4. Online BMW Annual Report submission on MPCB portal every year before due date.
5. Submission of valid Performance Bank Guarantee imposed, if any, valid for entire period of CCA, prior to issue of CCA.

Bedded HCFs (51 and above beds) failing to obtain CCA (Consent to Establish, Operate / Renewal) shall be levied penal fees w.e.f. April 2012. HCFs less than 51 Beds shall be levied penal fees for not obtaining CCA (Consent to Establish, Operate / Renewal) w.e.f. December 2021. HCFs shall also attract other penal fees as is in force. Also, HCFs failing to obtain CCA and comply with conditions under Water (P&CP) act, 1974 & Air (P&CP) Act, 1981 and Bio Medical Waste Management rules, 2016 shall attract Environmental Compensation Charges (ECC) as applicable.


(Ashok Shingare, IAS)
Member Secretary

Copy submitted to: Hon'ble Chairman, MPCB, Sion, Mumbai - for favour of information
Copy to:

1. PSO / JD-APC / JD-WPC / RO-HQ, for information.
2. All RO, MPCB for information & Necessary Action.
3. All SRO, MPCB for information & Necessary Action
4. SO / EIC-For uploading on MPCB Website



महाराष्ट्र प्रदूषण नियंत्रण मंडळ

दूरध्वनी क्र. २४०१०४३७/२४०२०७८१
Visit us at: <http://mpcb.gov.in>
Email: psa@mpcb.gov.in



कल्पतरु पॉइंट, २ रा मजला,
शीव माटुंगा स्किम रोड क्र. ८
शीव सर्कलसमोर, शीव (पूर्व)
मुंबई - ४०० ०२२

"आपली सेवा आमचे कर्तव्य"

क्रमांक: मप्रनि/प्रवेअ/ब - 21111/As 0124

दिनांक 11/11/2021

परिपत्रक

विषय: - वैद्यकीय आस्थापनांना म.प्र.नि. मंडळाचे संमतीपत्र (कन्सेंट) आणि प्राधिकारपत्र (ऑथोरायझेशन) तसेच सामाईक प्रक्रिया केंद्राची सभासद नोंदणी घेणे बंधनकारक असल्याबाबत.

संदर्भ: - १. जैव वैद्यकीय कचरा व्यवस्थापन नियम, २०१६

२. विधानपरिषद सन २०१७ पावसाळी अधिवेशन, आश्वासन क्रमांक -१३२

राज्यातील सर्व सामाईक जैव वैद्यकीय कचरा प्रक्रिया केंद्र, वैद्यकीय आस्थापना यांना खालीलप्रमाणे आदेशित करण्यात येत आहे,

१. सामाईक जैव वैद्यकीय कचरा प्रक्रिया केंद्र -

राज्यात कार्यरत असणाऱ्या सर्व सामाईक जैव वैद्यकीय कचरा प्रक्रिया केंद्रांनी त्यांच्या कडे नोंदणी केलेल्या वैद्यकीय आस्थापनांची सभासद नोंदणी कालावधी समाप्त झाल्यानंतर म.प्र.नि. मंडळाकडून जैव वैद्यकीय कचरा व्यवस्थापनाकरीता वैध जैव वैद्यकीय कचरा व्यवस्थापन प्राधिकारपत्र व समंतीपत्र सादर केल्या नंतरच अशा आस्थापनांची सभासद नोंदणीचे नूतनीकरण करावे व अशा वैद्यकीय आस्थापनांची माहिती संबंधित उप प्रादेशिक अधिकारी यांस दरमहा आवश्यक कार्यवाहीसाठी सादर करावी. या तरतुदीचे पालन न करणाऱ्या सामाईक जैव वैद्यकीय कचरा प्रक्रिया केंद्रांवरती मंडळाने आवश्यकतेनुसार दंडात्मक कारवाई करण्यात येईल.

ज्या वैद्यकीय आस्थापना पहिल्यांदा सामाईक जैव वैद्यकीय कचरा प्रक्रिया केंद्रांची सभासद नोंदणी घेणार आहेत अशा आस्थापनांना १ वर्ष केवळ तात्पुरत्या स्वरूपाची (Provisional) सभासद नोंदणी (Membership) देण्यात यावी. अशा प्रकारची सभासद नोंदणी बॉम्बे नर्सिंग होम नोंदणी आणि म.प्र.नि. मंडळाकडून वैध जैव वैद्यकीय कचरा व्यवस्थापन प्राधिकारपत्र व समंतीपत्र प्राप्त केल्यानंतरच नियमित करण्यात यावी आणि जैव वैद्यकीय कचरा व्यवस्थापना करिता प्राधिकृत केल्यानुसार वैद्यकीय कचरा स्वीकारावा तसेच जैव वैद्यकीय कचरा व्यवस्थापन नियम, २०१६ नियम क्र. १३ मधील तरतुदीनुसार संबंधित वैद्यकीय कचरा व्यवस्थापनाचे वार्षिक अहवाल प्रतिवर्षी ३० जानेवारी पर्यंत सर्व सभासदांना विनामूल्य प्रमाणित करून देण्यात यावेत.

PS

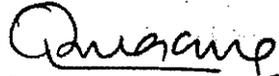
:२:

२. वैद्यकीय आस्थापना -

म.प्र.नि. मंडळाकडून जैव वैद्यकीय कचरा व्यवस्थाना करिता जैव वैद्यकीय कचरा व्यवस्थापन नियम, २०१६ अंतर्गत सामाईक जैव वैद्यकीय कचरा प्रक्रिया केंद्रांची सभासद नोंदणी व बॉम्बे नर्सिंग होम नोंदणी, तसेच रुग्णालयातून निर्माण होणाऱ्या सांडपाणी आणि /अथवा हवा प्रदूषण करणाऱ्या यंत्रणा इ.करिता जल प्रदूषण (प्रतिबंध व प्रदूषण नियंत्रण), कायदा, १९७४, हवा प्रदूषण (प्रतिबंध व प्रदूषण नियंत्रण), कायदा, १९८१ अंतर्गत अनुक्रमे जैव वैद्यकीय कचरा व्यवस्थापन प्राधिकारपत्र (ऑथोरायझेशन) आणि संमतीपत्र (कन्सेंट) घेणे व वैध असणे बंधनकारक आहे. संमतीपत्र (कन्सेंट) आणि प्राधिकारपत्र (ऑथोरायझेशन) न घेणाऱ्या आस्थापनाविरुद्ध म.प्र.नि. मंडळाकडून दंडात्मक व फौजदारी स्वरूपाची कारवाई करण्यात येईल.

३. जिल्हा शल्यचिकित्सक व जिल्हा आरोग्य अधिकारी-

बॉम्बे नर्सिंग होम नोंदणी कायदा, १९४९ अंतर्गत प्रथम नोंदणीवेळी जैव वैद्यकीय कचरा प्रक्रिया केंद्राकडून सभासद नोंदणी करणे तसेच म.प्र.नि. मंडळाचे कन्सेंट टू एस्टॅब्लिश घेणे आवश्यक आहे त्या आधारे बॉम्बे नर्सिंग होम कायदा, १९४९ अंतर्गत वैद्यकीय आस्थापनांची नोंदणी करण्यात यावी. बॉम्बे नर्सिंग होम कायदा, १९४९ अंतर्गत नूतनीकरण करताना संबंधित वैद्यकीय आस्थापनेकडे म.प्र.नि. मंडळाचे वैध संमतीपत्र (कन्सेंट) आणि प्राधिकारपत्र (ऑथोरायझेशन) असल्याची खात्री करावी. सदरबाबत त्रुटी असल्यास आवश्यक ती कार्यवाही करावी.


(श्री. अशोक शिंगारे, भा. प्र. से.)

सदस्य सचिव

प्रत माहितीस्तव सादर: माननीय. अध्यक्ष, म.प्र.नि. मंडळ, शीव, मुंबई.

प्रत: १) मा. अप्पर मुख्य सचिव, सार्वजनिक आरोग्य विभाग

२) मा. सचिव वैद्यकीय शिक्षण आणि संशोधन, संचालनालय

३) मा. प्रधान सचिव, पर्यावरण व वातावरणीय बदल विभाग

४) मा. संचालक, सार्वजनिक आरोग्य विभाग

५) मा. जिल्हाधिकारी / मा. आयुक्त महानगरपालिका

६) जिल्हा शल्य चिकित्सक / जिल्हा आरोग्य अधिकारी जिल्हा परिषद

७) प्रादेशिक अधिकारी / उप प्रादेशिक अधिकारी, म.प्र.नि. मंडळ

८) सर्व संबंधित सामाईक जैव वैद्यकीय कचरा व्यवस्थापन प्रकल्प, महाराष्ट्र राज्य



TRANSLATION COPY**Maharashtra Pollution Control Board****Telephone no.** 24010437/24020781**Address:** Kalpataru Point, 2nd Floor,**Visit us at:** <http://mpcb.gov.in>

Shiv Matunga Scheme Road no. 8

Email: psa@mpcb.gov.in

Opposite Shiv Circle,

Shiv (East) Mumbai - 400022

No: MPCB/RME /V - 211111fts 0124**Dated** 11/11/2021**Circular**

Subject – Regarding Consent and authorization letter from the MPCB, along with mandatory membership registration at the common processing centre, required for medical establishments.

Reference: - 1. Bio Medical Waste Management Rules, 2016

2. Legislative Council 2017 Monsoon Session, Assurance No.-132

All the Common Bio Medical Waste Treatment Centres and Medical Establishments in the State are directed as follows:

1. Common Bio-medical Waste Treatment Facilities (CBWTFs) -

Once the membership registration period of the medical establishments registered with all the Common Bio-medical Waste Treatment Facilities operating in the State has ended, the MPCB medical waste management board should renew the membership registration of such establishments only after submitting a valid Bio-medical waste management authorization letter and consent letter and submit the information of such medical establishments to the concerned Deputy Regional

T.C. *B. Prakash*

Officer every month for necessary action. Punitive action will be taken against Common Bio-medical Waste Treatment Facilities which are not following the said direction.

Provisional Membership for 1 year only should be provided to the Medical Establishments which are going to take membership registration of Common Bio-Medical Waste Treatment Facilities for the first time. Such member registration is Bombay Nursing Home Registration and MPCB Regularization should be done only after obtaining a valid Bio-Medical Waste Management Authorization and Consent from the Board and accept medical waste as authorized for Bio-Medical Waste Management as well as Bio-Medical Waste Management Rules, 2016 states in its No. 13, the annual reports of the concerned medical waste management should be certified free of cost to all the members by 30th January every year.

2. Medical Establishments -

MPCB has issued the Bio-Medical Waste Management Rules, 2016 for the management of bio-medical waste. As per the Bio-Medical Waste Management Rules, 2016 Common Bio-Medical Waste Treatment Facilities and Bombay Nursing Home Registration, as well as hospital generated waste water and/or air pollution systems, etc. are required to obtain and be valid consent as per the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, and Biomedical Waste Management Authorization, respectively. MPCB is authorized to take punitive and criminal action against the establishments that do not obtain consent and authorization.

3. District Surgeon and District Health Officer-

It is necessary to register for membership under the Bombay Nursing Home Registration Act, 1949 and obtain consent to establish from the MPCB for the initially based on the same registration of the members under the Bombay

T.C. B. Quah

Nursing Home Registration Act, 1949, while obtaining renewal under the Bombay Nursing Home Registration Act, 1949 the concerned medical establishment shall obtain MPCB consent letter and authorisation letter. In case of any lacuna necessary action to be taken.

(Mr. Ashok Shingare, IAS)

Member Secretary

Copy for information submitted to:

Hon'ble President, MPCB, Shiv, Mumbai,

Copy To:

- 1) Hon'ble Upper Chief Secretary, Public Health Department
- 2) Hon'ble Secretary, Directorate of Medical Education and Research.
- 3) Hon'ble Principal Secretary, Department of Environment and Climate Change
- 4) Hon'ble Director, Public Health Department
- 5) Hon'ble District / Hon'ble Commissioner Municipal Cooperation
- 6) District Surgeon / District Health Officer, District
- 7) Regional Officer / Deputy Regional Officer, MPCB
- 8) All concerned Common Bio Medical Waste Management Project, State of Maharashtra

Note: This translation is not made word to word. If any ambiguity or incorrectness finds, original letter in Marathi may please be referred.

T. C. *Shingare*

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

दूरध्वनी क्र. २४०१०४३७/२४०२०७८१
Visit us at: <http://mpcb.gov.in>
Email: psa@mpcb.gov.in



कल्पतरु पॉईंट, २ रा मजला,
शीव माटुंगा स्किम रोड क्र. ८
शीव सर्कलसमोर, शीव (पूर्व)
मुंबई - ४०० ०२२

"आपली सेवा आमचे कर्तव्य"

क्रमांक: मप्रनि/प्रवैअ/ब - २१११११५०१२५

दिनांक ११/११/२०२१

विषय: - वैद्यकीय आस्थापनांना म.प्र.नि. मंडळाचे संमतीपत्र (कन्सेंट) आणि प्राधिकारपत्र (ऑथोरायझेशन) तसेच सामाईक प्रक्रिया केंद्राची सभासद नोंदणी घेणे बंधनकारक असल्याबाबत.

संदर्भ: - १. जैव वैद्यकीय कचरा व्यवस्थापन नियम, २०१६

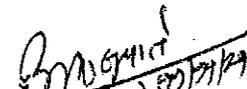
२. विधानपरिषद सन २०१७ पावसाळी अधिवेशन, आश्वासन क्रमांक -१३२

जैव वैद्यकीय कचरा व्यवस्थापन नियम, २०१६ अन्वये राज्यातील सर्व वैद्यकीय आस्थापना यांना प्रदूषण नियंत्रण मंडळाचे संमतीपत्र व जैव वैद्यकीय कचरा प्राधिकारपत्र (Consent & BMW Authorization), तसेच सामाईक प्रक्रिया केंद्राची सभासद नोंदणी घेणे बंधनकारक आहे.

त्याअनुषंगाने म.प्र.नि. मंडळाचे वैद्यकीय आस्थापनांना म.प्र.नि. मंडळाचे संमतीपत्र (कन्सेंट) आणि प्राधिकारपत्र (ऑथोरायझेशन) तसेच सामाईक प्रक्रिया केंद्राची सभासद नोंदणी घेणे बंधनकारक असल्याबाबतचे परिपत्रक आपल्या माहितीसाठी सोबत जोडण्यात आले आहे.

तरी आपणास सूचित करण्यात येते कि आपल्या अखत्यारीतील संबंधित विभागांस याबाबत अवगत करण्यात यावे व परिपत्रकानुसार जैव वैद्यकीय कचरा व्यवस्थापन नियम, २०१६ तरतुदीचे पालन करण्यासाठी योग्य त्या सूचना देण्यात याव्यात.

जोडपत्र: - परिपत्रक


(डॉ. अमर सुपाते)
प्रधान वैज्ञानिक अधिकारी

प्रति,

- १) जिल्हा शल्यचिकित्सक
- २) जिल्हा आरोग्य अधिकारी
- ३) वैद्यकीय अधिकारी (महानगरपालिका)
- ४) उप प्रादेशिक अधिकारी, म.प्र.नि. मंडळ
- ५) सामाईक जैव वैद्यकीय कचरा प्रक्रिया केंद्र

प्रत माहितीस्तव सादर:

- १) माननीय. अध्यक्ष, म.प्र.नि. मंडळ, शीव, मुंबई.



:२:

२) सदस्य सचिव, म.प्र.नि. मंडळ, शीव, मुंबई.

प्रत:

- १) मा. अप्पर मुख्य सचिव, सार्वजनिक आरोग्य विभाग.
- २) मा. सचिव वैद्यकीय शिक्षण आणि संशोधन, संचालनालय
- ३) मा. प्रधान सचिव, पर्यावरण व वातावरणीय बदल विभाग
- ४) मा. संचालक, सार्वजनिक आरोग्य विभाग
- ५) मा. जिल्हाधिकारी / मा. आयुक्त महानगरपालिका
- ६) मा. मुख्य कार्यकारी अधिकारी
- ७) प्रादेशिक अधिकारी - संबंधितांस उप प्रादेशिक अधिकारी यांच्यामार्फत अथवा ई-मेल द्वारे प्रत पाठवण्यात यावी

12/5/20

TRANSLATION COPY**Maharashtra Pollution Control Board****Telephone no.** 24010437/24020781**Address:** Kalpataru point, 2nd Floor,**Visit us at:** <http://mpcb.gov.in>

Shiv Matunga Scheme Road No.8

Email: psa@mpeb.gov.in

Opposite Shiv Circle,

Shiv (East) Mumbai -400 022

No. MPCB/RME 2/1111ft50124**Dated** 11/11/2021

Subject: -. Regarding Consent and authorization letter from the MPCB, along with mandatory membership registration at the common processing centre, required for medical establishments.

Reference: - 1. Bio Medical Waste Management Rules, 2016

2. Legislative Council 2017 Monsoon Session, Assurance No.-132

According to Bio Medical Waste Management Rules, 2016 all medical establishments in the State are required to take Consent and BMW authorization letter from Pollution Control Board (MPCB) along with mandatory membership registration at the common processing centre.

All medical establishments under the Maharashtra Pollution Control Board (MPCB) must obtain the Board's Consent and Authorization letter. Additionally, they are obligated to undergo mandatory membership registration at the common processing centre. The circular outlining the compulsory registration of members at the Common Processing Centre is attached herewith for your reference.

However, you are advised to bring this to the attention of the concerned departments under your jurisdiction and issue appropriate instructions to comply with the provisions of the Bio-Medical Waste Management Rules, 2016 as per the circular.

Sd/-

Addendum: - Circular

(Dr. Amar Supate)

Principal Scientific Officer

To,

1) District Surgeon



- 2) District Health Officer
- 3) Medical Officer (Municipal Corporation)
- 4) Deputy Regional Officer, (M.P.C.B)
- 5) Common Bio Medical Waste Treatment Centre

Copy information submitted to:

- 1) Hon'ble, Chairman, M.P.C.B. Shiv, Mumbai.
- 2) Member Secretary, M.P.C.B Shiv Mumbai.

Copy To:

- 1) Hon'ble Additional Chief Secretary, Public Health Department,
- 2) Hon'ble Secretary, Directorate of Medical Education and Research
- 3) Hon'ble Principal Secretary, Department of Environment and Climate Change.
- 4) Hon'ble Director, Public Health Department
- 5) Hon'ble District Collector / Hon'ble Commissioner Municipal Corporation
- 6) Hon'ble Chief Executive Officer.
- 7) Regional Officer- sending copy to concerned persons through Sub Regional Officer or through e-mail.

Note: This translation is not made word to word. If any ambiguity or incorrectness finds, original letter in Marathi may please be referred.

12/10

TABLE F1: WATER POLLUTION SCORE

Part A: Score W1: Score based on types of expected criteria water-pollutants present in industrial processes waste waters		
Sl. No.	Activity / Types of Discharges	Score
W11	Waste-water which is polluted and the pollutants are - <input type="checkbox"/> not easily biodegradable (very high strength waste waters having BOD > 5000 mg/l); or <input type="checkbox"/> toxic; or <input type="checkbox"/> both toxic and not easily biodegradable. (Presence of criteria water pollutants having prescribed standard limits up-to 10 mg/l or having BOD > 5000 mg/l). For details appendix 1 may be referred	Not Applicable
W12	Non-toxic high strength polluted waste-water having BOD in the range of 1000-5000 mg/l and the pollutants are biodegradable. (Presence of criteria water pollutants having prescribed standard limits from 11 mg/l to 250 mg/l and having BOD strength in the range of 1000-5000 mg/l) . For details appendix 1 may be referred	Not Applicable
W13	Non toxic- polluted waste-water having BOD below 1000 mg/l and the pollutants are easily biodegradable. (Presence of criteria water pollutants having prescribed standard limits from 11mg/l to 250 mg/l and having BOD strength below 1000 mg/l) . For details appendix 1 may be referred	Not Applicable
W14	Waste-water generated from the chemical processes and which is polluted due to presence of high TDS (total dissolved solids) of inorganic nature. Presence of criteria water pollutants having prescribed standard limits more than 250 mg/l. For details appendix 1 may be referred : *Chlorides ETP Inlet: 750mg/l, Chlorides ETP Outlet: 550mg/l *TDS ETP Inlet: 40mg/l; TDS ETP Outlet: 1330 mg/l	15
W15	Waste-water generated from the physical unit operations / processes and which is polluted due to presence of TDS (total dissolved solids) of inorganic nature and of natural origin like fresh-water RO rejects, boiler blow-downs, brine solution rejects etc. (Presence of criteria water pollutants having prescribed standard limits more than 250 mg/l.) For details appendix 1 may be referred : <u>SAME AS MENTIONED IN W14</u>	12
W16	Non-toxic polluted waste-water from those units which are: <input type="checkbox"/> Having the overall waste-water generation less than 10 KLD and <input type="checkbox"/> The pollutants are easily bio-degradable having BOD below 200 mg/l which can be easily treated in a single stage ASP (activated sludge process) based Effluent Treatment Plant. Note : This is a special category and is applicable to only those units having over-all liquid waste generation less than 10 KLD with low strength organic load.	Not Applicable
W17	Waste-water from cooling towers and cooling-re-circulation processes	10
Part B: Score W2: Score based on huge discharges of any kind (Penalty Clause)		
W2	Industry having overall liquid waste generation of 100 KLD or more including industrial & domestic waste-water.	10
Overall Water Pollution Score W = W1+W2 = (15+12+10)+10 = 37+10		47

T.C. G. Anah

Appendix 1

Water Pollutants covered under Group W11:

- Free available Chlorine , Total residual chlorine, Fluoride (as F), Sulphide (as S), Free Ammonical Nitrogen, Dissolved phosphates (as P), Free ammonia (as NH₃), Nitrate Nitrogen, Mercury (As Hg), Selenium (as Se), Hexa-valent chromium (as Cr + 6), Lead (as Pb), Tin, Vanadium (as V), Cadmium (as Cd), Manganese (as Mn), Total chromium (as Cr), Copper (as Cu), Iron (as Fe), Nickel (as Ni), Zinc (as Zn), Benzene, Arsenic (as As), Benzo-a-pyrene, Cyanide (as CN), Phenolic compounds (as C₆H₅OH) , Adsorbable Organic Halogens (AOX), Boron and /or
- BOD strength of waste water > 5000 mg/l

Water Pollutants covered under Group W12:

- Sodium Absorption Ratio (SAR) , Biochemical oxygen demand (3 days at 27oC), Total Kjeldahl nitrogen (TKN), Ammonical nitrogen (as N), Suspended solids, Total nitrogen (as N), Chemical oxygen demand, Oils & grease and
- BOD strength of waste water is in the range of 1000-5000 mg/l

Water Pollutants covered under Group W13:

- Sodium Absorption Ratio (SAR), Biochemical oxygen demand (3 days at 27oC), Total Kjeldahl nitrogen (TKN), Ammonical nitrogen (as N), Suspended solids, Total nitrogen (as N), Chemical oxygen demand and
- BOD strength of waste water is below 1000 mg/l

Water Pollutants covered under Group W14 and W15:

- Chlorides as Cl, Colour , Total dissolved solids (TDS - Inorganic)

Water Pollutants covered under Group W16:

- BOD strength of waste water is below 200 mg/l and overall discharge is less than 10 KLD.

T.C. @ *[Signature]*

TABLE F2: AIR POLLUTION SCORE

Part 1 : Score A1 = Score based on types of expected criteria Air Pollutants present in the emissions. Maximum of the following seven categories is to be taken. For details appendix 2 may be referred.		
Air Pollutants Group	'Range of Prescribed Standard' of criteria pollutants	Score
Group A1A	Presence of criteria air pollutants having prescribed standard limits up to 2 mg/Nm ³	Not Applicable
Group A1B	Presence of criteria air pollutants having prescribed standard from 3 to 10 mg/Nm ³	Not Applicable
Group A1C	Presence of criteria air pollutants having prescribed standard from 11 to 50 mg/Nm ³	Not Applicable
Group A1D	Presence of criteria air pollutants having prescribed standard from 51 to 250 mg/Nm ³	Not Applicable
Group A1E	Presence of criteria air pollutants having prescribed standard from 251 mg/Nm ³ & above	Not Applicable
Group A1F	Generation of fugitive emissions of Particulate Matters which are: <ul style="list-style-type: none"> • Not generated as a result of combustion of any kind of fossil-fuel. • Generated due to handling / processing of materials without involving the use of any kind of chemicals. • Which can be easily contained /controlled with simple conventional methods 	Not Applicable
Group A1G	Generation of Odours which are : <ul style="list-style-type: none"> • Generated due to application of binding gums / cements /adhesives /enamels • Which can be easily contained /controlled with simple conventional methods 	Not Applicable
Part 2 : Score A2 = Score based on consumption of fuels and technologies required for air pollution control :		
Group A2F1	All such industries in which the daily consumption of coal/fuel is more than 24 MT/day and the particular (Particulate/gaseous/process) emissions from which can be controlled only with high level equipments / technology like ESPs, Bag House Filters, High Efficiency chemical wet scrubbers etc.	Not Applicable
Group A2F2	All such industries in which the daily consumption of coal/fuel is from 12 MT/day to 24 MT/day and the particular (Particulate/gaseous/process) emissions from which can be controlled with suitable proven technology	Not Applicable
Overall Air Pollution Score - A = A1 + A2 = 0+0		0

Appendix 2**Air pollutants covered under Group A1A:**

- Cd+Th, Dioxins & Furans, Mercury, Asbestos

Air Pollutants covered under Group A1B:

- HF, Nickel+ Vanadium, HBr, Manganese, Lead, H₂S, P₂O₅ as H₃PO₄

Air Pollutants covered under Group A1C:

- Chlorine, Pesticide compounds, CH₃Cl, TOC, Total Fluoride, Hydrocarbons, NH₃, HCL vapour & Mist, H₂SO₄ Mist, SO₂

Air Pollutants covered under Group A1D:

- CO, PM, CO, NO_x

Air Pollutants covered under Group A1E:

- NO_x with liquid-fuel, SO₂ with liquid-fuel

T.C. S. Anah

TABLE F3: HAZARDOUS WASTE GENERATION SCORE

Sl. No.	Types of Hazardous Waste Generated as per Schedule 1 / Schedule 2 of Hazardous Waste (Management, Handling & Trans-boundary Movement) Rules , 2008 . Maximum of the following four categories is to be taken	Score
HW1	Land disposable HW which require special care & treatment for stabilization before disposal.	Not Applicable
HW2	Incinerable HW	15
HW3	Land disposable HW which doesn't require treatment & stabilization before disposal. • High volume low effect wastes such as fly-ash, phsphogypsum, red-mud, slags from pyro-metallurgical operations, mine tailings and ore beneficiation rejects	Not Applicable
HW4	Recyclable HW, which are easily recyclable with proven technologies.	Not Applicable
HW = HW2		15

T.C
B. Prasad

Pollution Index Score

Table F4: FINAL CALCULATION SHEET

Industrial Sector: Pharmaceutical Formulations

1. Water Pollution Score		
Scores	Waste Water Category	Value
Score on W1	W14, W15, W17	37
Score on W2	W2	10
Water Pollution Score = W1+W2 =		47
2. Air Pollution Score		
Scores	Air Pollutant Category	Value
Score on A1	NA	0
Score on A2	NA	0
Air Pollution Score = A1+A2 =		0
3. Hazardous Waste Score		
Scores	Hazardous Waste Category	Value
HW	HW2	15
Grand Total = W + A + HW		62

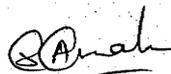
But as per Section D. (Resolutions made during Nation Safety Conference) of Classification of Industrial Sectors under Red, Orange, Green & White Categories dtd. 29/02/2016.

Sub-section 3 of D - The categorization will be done on the basis of composite score (0-100 marks) of Pollution Index given in accordance with the following weightage.

Air Pollution Score based on parameters namely PM, CO, NOx, SOx, HMs, Benzene, Ammonia and other toxic parameters relevant to the industry.	40 Marks
Water Pollution Score based on parameters namely pH, TSS, NH3-N, BOD, Phenol and other toxic pollutants relevant to the industry.	40 Marks
Hazardous wastes (land fillable, incinerable, recyclable) as generated by the industry.	20 Marks
Note :	
• Parameters to be decided on the basis of the nature of the wastes generating from the industrial sector.	
• Industries having only either water pollution or air pollution, the score will be normalized wrt 100.	

Hence, in above calculation if Water pollution Score is 47 marks; as per sub section 3 of D table mentioned the maximum marks considered should be only 40.

Therefore, Final Pollution Index Score becomes $W + HW = 40 + 15 = 55$ marks.

T.C. 

Pollution Index Score

But as per the note given in the table " Industries having either water Pollution or air pollution, the score will be normalized w.r.t 100

Hence, As per Section F (Scoring Methodology) Note 4 as given after Table F-4 (Calculation Sheet):

- Any of the industrial sector having water pollution (W) and hazardous waste generation (H) but no air pollution (A), the joint score of water pollution & hazardous waste generation will be normalized to 100 as per the following formula:

$$\text{Normalized Score: } \{100 \times (W+H)\} / 60$$

Normalized Score	$\begin{aligned} & \{100 \times (40+15)\} / 60 \\ & = \{100 \times (55)\} / 60 \\ & = 5500 / 60 \\ & = 91.66 \end{aligned}$
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- Therefore, Normalized Score is 91.66

Thus, as per sub-section 4 of D (Resolutions made during Nation Safety Conference) of Classification of Industrial Sectors under Red, Orange, Green & White Categories dtd. 29/02/2016.

Based on the score of the Pollution Index, following categorization be made :

- Type of industries, if scores 60 and above be categorized as Red;
- Type of industries, if scores from 30 to 59 be categorized as Orange;
- Type of industries, if scores from 15 to 29 be categorized as Green;
- Type of industries, if less than 15 be categorized as White or non-polluting industry

Conclusion: Hence, considering normalized score i.e. 91.66 the industry falls under "Red Category"

T.C. Prasad